

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

Original Application No. 96/2025 (WZ)

Ashwini Sayaji Chavan and ors

Applicants

Vs

Collector Sangali and ors

Respondents

To,

Hon'ble Registrar, NGT (W Z), Pune,

It is submitted that, the Collector Sangli herewith submitting the factual report as per the order passed on 28.08.2025. I undertake on behalf of Collector Sangli that the office will submit the translated annexures in English before next date. It is requested to place the report before the Hon'ble Tribunal on 08.01.2026.

Thanking you

Yours faithfully,

 07.01.2026

(Ajit Shelar)

R. 6,

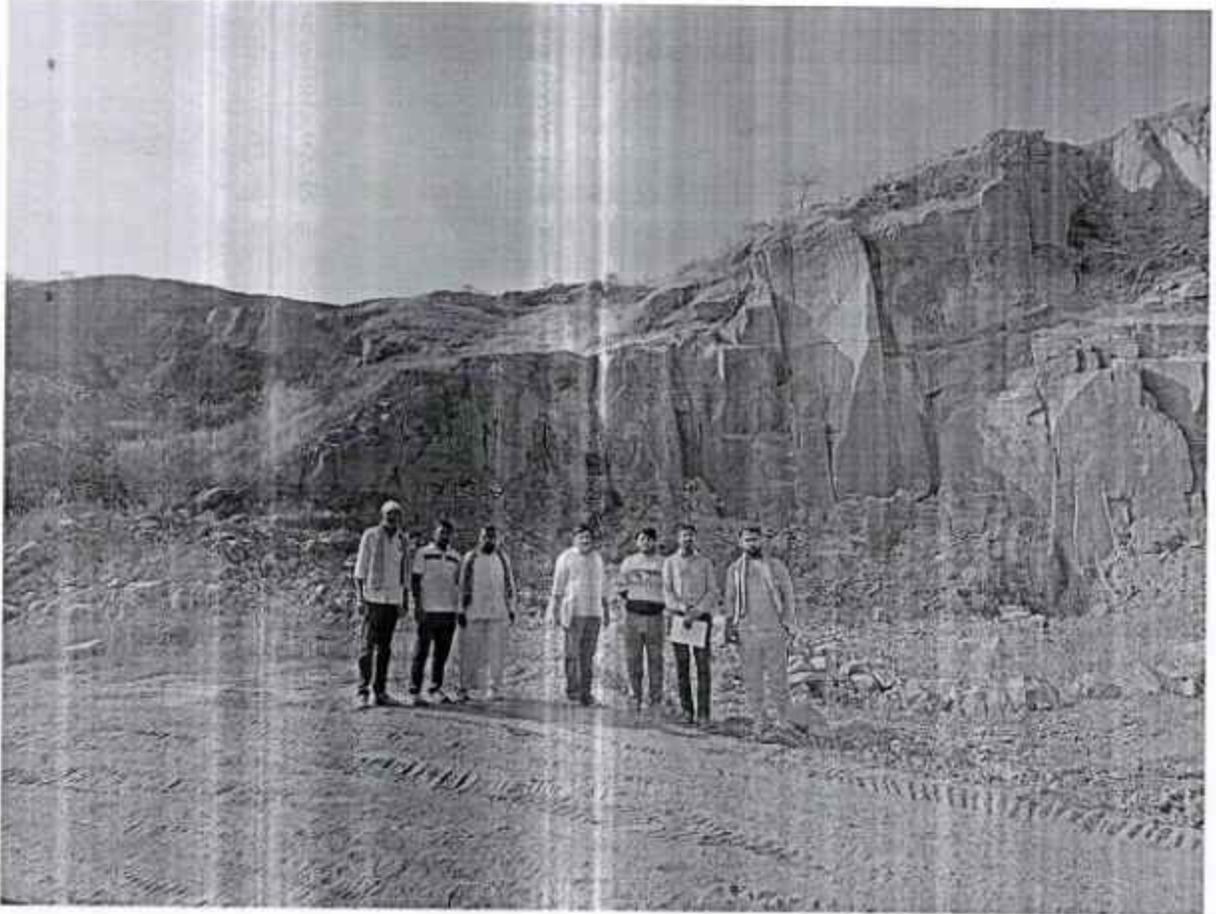
Tahsildar Kadegaon, Dist. Sangli

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

Original Application No. 96/2025 (WZ)

Factual Report as per the order dated 28.08.2025



Location- Gat No-1231, Village-Vihapur, Tehsil-Kadegaon, District Sangli

Date of visit- 25/11/2025

Index

Sr.n o.	Particular	Page No.
1	Annexure -1 Tahsildar, Kadegaon, communication dated 24/01/2020, called upon Satish Pandurang Vetal and Madhuri Santosh Vetal,	
2	Annexure -2 Tahsildar, Kadegaon, notice dated 27/07/2020 was duly served upon Satish Pandurang Vetal and Madhuri Santosh Vetal,	
3	Annexure -3 Tahsildar, Kadegaon, order dated. 17/01/2022, passed an order imposing penalties upon Madhuri Santosh	

	and Vetal Satish Pandurang Vetal and other five co-owners.	
4	Annexure -4 Mutation Entry No. 4414	
5	Annexure -5 Tahsildar, Kadegaon, Notice no. dated 04/04/2022	
6	Annexure -6 Tahsildar, Kadegaon, Re-Enquiry order dated 14/07/2022.	
7	Annexure -7 Tahsildar, Kadegaon, vide order dated 08/09/2022, penalties imposed upon Arvind Maruti Yadav.	
8	Annexure -8 Mutation Entry No. 4575	
9	Annexure -9 Maharashtra Pollution Control Board has granted Consent to Operate	
10	Annexure -10 Proposal by Tahsildar Kadegaon dated 26/06/2024 was submitted	
11	Annexure -11 Communication letter dated 31/12/2025. o the Sub divisional officer Kadegaon by District collector office.	

In view of the order dated 28.08.2025 passed by the Hon'ble NGT Pune following is the factual report of R. 3, 4 and 6-

1. Gat No. 1231 of village Vihapur, admeasuring 15 Hectares 58 Ares, has been included in the District Mining Plan by the District Level Mining Committee vide letter No. Mah/3/Minerals/RR/1070/2014 dated 10/10/2014. On examination of the original 7/12 extract of the year 1987-88, it appears that the original owner of the said Gat no. was Anu. Ko. Mahadu Amale, and the total land area was 15.26 Hectares along with Pot-Kharaba, land admeasuring 0.32 Hectares, total area of 15.58 Hectares. After his death, Mutation Entry No. 1539, effected on 23/11/2006, records the following legal heirs: Maruti Balku Amale,

Khashibai Subrao Disale, Vimal Bhimrao Yadav Subsequently, the above-mentioned heirs sold the entire land by a registered sale deed dated 26/05/2011, vide Document No. 780/2011, and Mutation Entry No. 1901, effected on 06/06/2012, in favour of the following persons:

- (a) Ameer Majjid Patel and Asif Majjid Patel – total area 5.31.00 Ha.
- (b) Satish Pandurang Vetal, Madhuri Santosh Vetal, Vasantryo Jagannath Mohite, Rupali Vasantryo Mohite – total area 8.24.00 Ha.
- (c) Ankush Dinkar Jadhav and Pandurang Dinkar Jadhav – total area 2.03.00 Ha.

Thereafter, out of the 2.03.00 Hectares land 0.81.14 Hectares was sold to Akash Mahadev Jadhav vide Mutation Entry No. 3035, sanctioned on 24/06/2013, and 1.21.72 Hectares was sold to Sagar Ashok Sawant vide Mutation Entry No. 3036, effected on 24/06/2013.

2. Based on the complaint application submitted by the Gram Panchayat Vihapur dated 24 December 2020, drone survey measurement was conducted in Survey Group No. 1231 of village Vihapur, Taluka Kadegaon. In the said drone survey, it was found that 71,742 brass of mineral had been excavated from Gat no.1231. Accordingly, for the purpose of initiating penal action after reconciliation of the excavated quantity, the District Collector's Office, vide Letter No. Mah/3/Minerals/RR/98/2020 dated 20/01/2020, informed the then Tahsildar, Kadegaon.
3. Thereafter, the then Tahsildar, Kadegaon, vide his communication dated 24th January 2020, called upon Satish Pandurang Vetal and Madhuri Santosh Vetal, residents of Surli, Taluka Karad, District Satara, to submit the challans showing payment made in respect of Gat No. 1231, situated at village Vihapur, Taluka Kadegaon. **(Annexure-1)**
4. That, Satish Pandurang Vetal and Madhuri Santosh Vetal, submitted challans showing payment in respect of 4,700 brass out of the total 71,742 brass excavation referred to hereinabove. That, however, as challans for the remaining 67,042 brass were not submitted, the then Tahsildar, Kadegaon, proceeded to initiate penal action in accordance with law. That, accordingly, a notices dated 27th July 2020 were duly served upon Satish Pandurang Vetal and Madhuri Santosh Vetal, residents of Surli, Taluka Karad, District Satara, imposing penalty

amounting to Rs.50,61,68,100/- (Rupees Fifty Crore Sixty-One Lakh Sixty-Eight Thousand One Hundred only), plus District Mineral Foundation (DMF) contribution amounting to Rs. 26,81,680/- (Rupees Twenty-Six Lakh Eighty-One Thousand Six Hundred Eighty only). That the said notices were issued due to failure on the part of the said persons to produce valid challans for the balance excavated quantity. **(Annexure-2)**

5. That, it appears that, vide registered Sale Deed No. 590/2021 dated 20th March 2021, Madhuri Santosh Vetel, Rupali Santosh Mohite, Vasant Jagannath Mohite, and Satish Pandurang Vetel sold portions of land out of the total holding admeasuring **8 Hectares 06 Ares 71 Sq. Meters, from Gat no. 1231** owned by Satish Vetel, Madhuru Vetel, Vasantrao Mohite and Rupali Mohite as under:

- a) 2 Hectares 00 are in favour of Ananda Shankar More
- b) 1 Hectare 00 are in favour of Arvind Maruti Yadav and
- c) 1 Hectare 00 are in favour of Indrajeet Salunkhe.

That, the corresponding Mutation Entry No. 4237 in respect of the aforesaid transactions was duly effected on 24th April 2021.

6. Then after Tahsildar, Kadegaon, by his Order No. Gaun-Khanij/Kavi/45/2022 dated **17th January 2022**, passed an order imposing penalties upon Madhuri Santosh and Vetel Satish Pandurang Vetel and other above five co-owners, in respect of excavation of 59,395 brass. In view of the said order, the following amounts were levied ownership Charges amounting to ₹44,84,32,250/- (Rupees Forty-Four Crore Eighty-Four Lakh Thirty-Two Thousand Two Hundred Fifty only), and District Mineral Foundation (DMF) contribution amounting to ₹23,75,800/- (Rupees Twenty-Three Lakh Seventy-Five Thousand Eight Hundred only). **(Annexure-3)**

That, in respect of the aforesaid penalty amounts, Mutation Entry No. 4414, effected on 07th March 2022, records the entry of a minor mineral charge/encumbrance on Gat No. 1231 in the names of Madhuri Santosh Vetel, Satish Pandurang Vetel, and five others, reflecting the said dues. **(Annexure-4)**

7. That, thereafter, Sagar Ashok Sawant (rest of the co- owner of Gat no. 1231) sold land admeasuring 1 Hectare 19 Ares 22 Sq. Meters, out of Gat

- No. 1231, to Nitin Ganpat Tavar, vide registered Sale Deed No. 200 dated 04th February 2022. That, the corresponding Mutation Entry No. 4405 in respect of the aforesaid transaction was placed for approval; however, the said mutation entry was rejected on 11th March 2022 by the then Circle Officer, on the ground that a minor mineral charge/encumbrance was already recorded under "other rights" against the said land.
8. That, thereafter, Satish Pandurang Vetel and Madhuri Santosh Vetel, preferred an appeal on 04th March 2022 before the then Sub-Divisional Officer, Kadegaon, challenging the penalty order bearing No. Gaun-Khanij/Kavi/45/2022 dated 17th January 2022, passed by the then Tahsildar, Kadegaon. In the appeal, the then Sub-Divisional Officer, Kadegaon, passed an order on 26.05.2022 thereby directing as the appeal is partly allowed, subject to the judgment in Special Civil Suit No. 94/2022 decided by the Senior Civil Judge, Vita. As mentioned in the order, the Tahsildar, Kadegaon shall, within two months from the date of the order, consider all documents and legal aspects and pass a reasoned and just order.
 9. That, meanwhile, pursuant to the order dated 11th April 2022 passed by the then Deputy Superintendent of Land Records, Kadegaon, the said land bearing Gat No. 1231 was sub-divided into the following sub-Gat numbers, namely 1231/1, 1231/2, 1231/3, 1231/4, 1231/5, 1231/6, 1231/7, 1231/8, 1231/9, and 1231/10. That, in accordance with the letter dated 29th April 2022 issued by the Tahsildar, Kadegaon, the said subdivisions were duly recorded in the revenue records, and the corresponding Mutation Entry No. 4441 was sanctioned on 10th May 2022.
 10. That, thereafter, re-measurement of Gat No. 1231, situated at village Vihapur, Taluka Kadegaon, was carried out once again by using an ETS machine on dated 30/05/2022. Excavated material quantity from sub divisions was shown as under,

Sr. no.	Name of land possession holder	Subdivision no.	Excavated brass as per ETS measurement dated. 30/05/2022
1	Ameer Majjid Patel	1231/1	2488.266
2	Sagar Ashok Sawant & Akash Mahadev Jadhav	1231/2	104719.177
3	Rupali Vasantrya Mohite	1231/3	1861.944
4	Satish Pandurang Vetel	1213/4	7353.588
5	Madhuri Santosh Vetel	1231/5	7189.068
6	Arvind Maruti Yadav	1231/6	26531.140
7	Ananda Shankar More	1231/7	0
8	Vasantrya Jagannath Mohite	1231/8	0
9	Asif Majjid Patel	1231/9	0
10	Indrajit Dattatray Salunkhe	1231/10	0
Total			150143.183

11. That, thereafter, re-measurement of Gat No. 1231, situated at village Vihapur, Taluka Kadegaon, was carried out once again by using an ETS machine on dated 30/05/2022. That, based on the excavation detected during the said ETS measurement, the then Tahsildar, Kadegaon, vide Notice No. Gaun-Khanij/Kavi/380/2022 dated 04th April 2022, determined that a total of 1, 41,732 brass of minor mineral had been excavated. That, accordingly, a notice was issued for the said excavation, levying ownership Charges amounting to ₹65,44,07,500/- (Rupees Sixty-Five Crore Forty-Four Lakh Seven Thousand Five Hundred only), and District Mineral Foundation (DMF) contribution amounting to ₹41,99,400/- (Rupees Forty-One Lakh Ninety-Nine Thousand Four Hundred only). That, the aforesaid penalty notice was served upon the following persons:

1) Satish Pandurang Vetel, 2) Madhuri Santosh Vetel, 3) Ameer Majjid Patel, 4) Vasantrya Jagannath Mohite, 5) Sagar Ashok Sawant, 6) Akash Mahadev Jadhav, (Annexure-5)

12. That, in pursuance of the re-enquiry order dated 26th May 2022 passed by the then Sub-Divisional Officer, Kadegaon, the then Tahsildar, Kadegaon, conducted a fresh enquiry and passed orders bearing Re-

Enquiry Order No. Fe.Chau.Kramank/01/2022 dated 14th July 2022 and Order No. Gaun-Khanij/Kavi/706/2022 dated 08th September 2022. **(Annexure-6)** That, as per the findings recorded in the said orders, it was concluded that, in respect of excavation carried out in Gat No. 1231 situated at village Vihapur, Taluka Kadegaon, Arvind Maruti Yadav was responsible for excavation as under:

In Gat No. 1231/2, excavation of 1,02,969.77 brass, after deducting 1,750 brass royalty already paid by Sagar Ashok Sawant and Akash Mahadev Jadhav; and in Survey No. 1231/6, excavation of 26,531.140 brass, pertaining to his own holding. That, thus, it was held that Arvind Maruti Yadav had carried out a total excavation of 1,29,500.317 brass, as recorded in the findings of the said orders. That, accordingly, then Tahsildar, Kadegaon, vide order dated 08th September 2022, imposed penalty upon Arvind Maruti Yadav the following amounts: Ownership Charges amounting to ₹1,21,08,35,350/- (Rupees One Hundred Twenty-One Crore Eight Lakh Thirty-Five Thousand Three Hundred Fifty only), and District Mineral Foundation (DMF) contribution amounting to ₹77,00,760/- (Rupees Seventy-Seven Lakh Seven Hundred Sixty only), in respect of the aforesaid excavation of 1,29,500.317 brass **(Annexure-7)**. That, as the aforesaid penalty amounts were not deposited with the Government, a charge/encumbrance under "other rights" was recorded on Survey No. 1231/6, vide Mutation Entry No. 4575, which was effected on 22nd January 2023. **(Annexure-8)**

13. That, thereafter, it appears that, vide registered Sale Deed No. 1508/2022 dated 12th August 2022, and the corresponding Mutation Entry No. 4509, which was effected on 12th September 2022, Madhuri Santosh Vetal sold the entire land admeasuring 1 Hectare 01 Are 68 Sq. Meters, forming part of Gat. 1231/5, in favour of Satish Pandurang Vetal.
14. That, again vide Order No. Mah/3/Minerals/Lease/SR/113/2022 dated 30th November 2022 issued by the Office of the District Collector, Sangli, a mining lease was granted in favour of Satish Pandurang Vetal and Madhuri Satish Vetal in respect of land admeasuring 2 Hectares 00 Ares, situated in Gat no. 1231/4 and 1231/5 of village Vihapur, Taluka Kadegaon, subject to and governed by the environmental clearance dated 07th April 2017 granted by the District Level Environment Authority, and valid only for the period of validity of the environmental clearance (EC).

That, as the validity period of the said environmental clearance expired on 06th April 2024, the aforesaid mining lease has consequently expired and stands terminated. That, in respect of the said mining lease, it is further appears that, vide registered Lease Deed No.52/2023 dated 06th January 2023, and the corresponding Mutation Entry No. 4569, which was effected on 04th March 2023, the lessor, namely Satish Pandurang Vetal, executed a registered lease deed in favour of the Government authorities in accordance with law.

15. That, the applicant, Satish Pandurang Vetal, in view of the expiry of the mining lease, submitted an application dated 28th March 2024 seeking renewal of the mining lease. That, however, as the environmental clearance appraisal in respect of the said mining lease has not yet been approved by the State Environment Committee, the Environmental Clearance required for renewal remains pending. That, consequently, the renewal of the mining lease has not been granted, and as a result, the said mining lease has remained closed and non-operational from 06th April 2024 till date.

16. That, in respect of Gat No. 1231/7, it appears that, vide registered Gift Deed No. 84/2023 dated 12th January 2023, and the corresponding Mutation Entry No. 4574, which was effected on 08th February 2023, Ananda Shankar More transferred his land admeasuring 2 Hectares 00 Ares in favour of Archana Ananda More by way of a gratuitous gift deed. That, thereafter, in the same Survey No. 1231/7, vide registered Sale Deed No. 2511/2024 dated 23rd October 2024, and the corresponding Mutation Entry No. 4885, which was effected on 26th November 2024, Archana Ananda More sold land admeasuring 0.85 Hectares to Nikhil Sharanappa Madnalli. That, subsequently, vide registered Sale Deed No. 947/2025 dated 09th April 2025, and the corresponding Mutation Entry No. 4954, which was effected on 18th May 2025, Nikhil Sharanappa Madnalli sold a portion admeasuring 0.40 Hectares out of his 0.85 Hectares holding to Arvind Maruti Yadav.

17. That, thereafter, in respect of Gat No. 1231/8, vide registered Sale Deed No. 1549/2025 dated 10th June 2025, Vasantrao Jagannath Mohite sold land admeasuring 1 Hectare 01 Are 67 Sq. Meters in favour of Pawan Hajari Lal Chawla. However, the corresponding Mutation Entry No. 4992 was rejected on 08th July 2025 on the ground of discrepancy in the area.

- That, thereafter, on the same date, vide registered Sale Deed No. 1551/2025 dated 10th June 2025, and the corresponding Mutation Entry No. 4994, which was effected on 08th July 2025, Vasantao Jagannath Mohite sold 0.40 Hectares out of his total holding admeasuring 1 Hectare 01 Are 67 Sq. Meters in Gat No. 1231/8 in favour of Jitendra Shivnarayan Korku.
18. That, in respect of Gat No. 1231/3, vide registered Sale Deed No. 1550/2025 dated 10th June 2025, and the corresponding Mutation Entry No. 4993, which was effected on 08th July 2025, Rupali Vasantao Mohite sold her entire land admeasuring 1 Hectare 01 Are 68 Sq. Meters, in the following manner: 0.40 hectares in favour of Arvind Maruti Yadav; and 0.61 hectares 68 Sq. Meters in favour of Jitendra Shivnarayan Korku.
19. That, in respect of Gat No. 1231/1, pursuant to the sub-division (Aakarphod) statement issued by the Deputy Superintendent of Land Records, and in accordance with Mutation Entry No. 5046, which was effected on 29th August 2025, the land held by Ameer Majjid Patel was sub-divided. That, the total land holding of Ameer Majjid Patel comprised cultivable land admeasuring 2.60.29 Hectares and Pot-Kharab land admeasuring 0.16 Hectares, aggregating to a total area of 2.76.29 Hectares. That, upon such sub-division, the following sub-Gat numbers was created in the name of Ameer Majjid Patel, namely: Gat No. 1231/1/1 – cultivable land admeasuring 1.30.00 Hectares with Pot-Kharab land admeasuring 0.08 Hectares; and Survey No. 1231/1/2 – cultivable land admeasuring 1.30.29 Hectares with Pot-Kharab land admeasuring 0.08 Hectares.
20. That, in respect of Gat No. 1231/2, pursuant to the sub-division (Aakarphod) statement issued by the Deputy Superintendent of Land Records, and in accordance with Mutation Entry No. 5047, which was effected on 29th August 2025, the land jointly held by Akash Mahadev Jadhav and Sagar Ashok Sawant was sub-divided. That, the total land holding comprised cultivable land admeasuring 1.98.70 Hectares, with no Pot-Kharab land, aggregating to a total area of 1.98.70 Hectares. That, upon such sub-division, the following Gat numbers were created, namely: Gat No. 1231/2/1, in the name of Sagar Ashok Sawant, admeasuring 1.17.70 Hectares of cultivable land with nil Pot-Kharab land; and Gat No.

1231/2/2, in the name of Akash Mahadev Jadhav, admeasuring 0.81.00 Hectares of cultivable land with nil Pot-Kharab land.

21. That, pursuant to the order dated 28th October 2025 passed by the Hon'ble National Green Tribunal, Western Zone Bench, Pune, in L.A. No. 814/2025 (O.A. No. 96/2025), the Office of the District Collector issued a communication bearing Letter No. Mah/3/Minerals/RR/1653/2025 dated 21st November 2025, directing the Sub-Divisional Officer, Kadegaon, and the Tahsildar, Kadegaon, to conduct a site visit and submit a factual report along with a panchanama regarding the present status of mining activities in Gat No. 1231, situated at village Vihapur, Taluka Kadegaon That, in compliance with the aforesaid directions, the Sub-Divisional Officer, Kadegaon, and the Tahsildar, Kadegaon, conducted a joint site inspection on 25th November 2025, and thereafter submitted a factual inspection report along with a panchanama, wherein it was specifically reported that **no mining activity was found to be in operation** within the **mining lease areas of Gat Nos. 1231/4 and 1231/5**, as well as in the **remaining sub-divisions of Gat No. 1231**.

22. That, further, pursuant to the order of the Deputy Superintendent of Land Records, Kadegaon, the sub-division of the said land was recorded and approved vide Mutation Entry No. 4441, which was sanctioned on 10th May 2022. That, accordingly, Gat No. 1231 was sub-divided into a total of ten (10) Gat numbers, namely Gat Nos. 1231/1 to 1231/10. That, thereafter, the District Level Mining Committee, vide its communication bearing Letter No. Mah/3/Minerals/Kha.A/SR/04/2023 dated 03rd July 2023, considered the following Gat numbers and areas, namely: Gat No. 1231/1 admeasuring 2 Hectares 60 ares; Gat No. 1231/8 admeasuring 1 Hectare 01 are 67 Sq. Meters; and Gat No. 1231/10 admeasuring 1 Hectare 00 are, Total area of 4 Hectares 61.67 Ares has been included in the District Mining Plan for extraction of minor minerals, namely stone and murum. That, pursuant to the said approval, the Tahsildar Office, Kadegaon, granted temporary permits as under: In Gat No. 1231/1, a temporary permit for 500 brass for the period from 28th July 2025 to 11th August 2025; In Survey No. 1231/8, a temporary permit for 500 brass for the period from 11th July 2025 to 25th July 2025; and In Gat No. 1231/7, a temporary permit for 500 brass for the period from 01st July 2024 to

12th July 2024. That, the validity period of all the aforesaid temporary permits expired upon completion of their respective terms, and as on date, no temporary permit is operational in Gat No. 1231.

23. That, in respect of adjacent Gat No. 1229, the Maharashtra Pollution Control Board (MPCB) has granted Consent to Operate under the Orange Category, vide Order No. ORANGE/S.S.I/ (064) dated 27th April 2023, in favour of M/s. AK Suppliers, which is valid up to 30th April 2027. That, in respect of Gat No. 1231, the Maharashtra Pollution Control Board has granted Renewal of Consent to Operate with Expansion under the Orange Category, vide Order No. ORANGE/S.S.I/(064) dated 24th April 2024, in favour of M/s. Atharv Stone Crusher, which is valid up to 30th April 2028. That, in respect of adjacent Gat No. 1221, the Maharashtra Pollution Control Board has granted Renewal of Consent to Operate, vide Order No. ORANGE/S.S.I/(064)/Rev.ORANGE/LS/(161) dated 24th July 2025, in favour of M/s. SM Suppliers, which is valid up to 28th February 2035. That, in respect of all the aforesaid Gat numbers, Non-Agricultural (N.A.) permissions have been granted by the Office of the Assistant Director, Town Planning Department, Sangli, as per applicable rules. That, further, in respect of adjacent Gat No. 1232/2, admeasuring 1 Hectare 00 Are, a mining lease has been granted by the Office of the District Collector, Sangli, vide Order No. Mah/3/Minerals/Lease/SR/123/2024 dated 15th March 2024, in favour of Namdev Limbaji Devkate, resident of Vihapur, Taluka Kadegaon, for the period from 15th March 2024 to 14th March 2028. That, the minor minerals extracted from the said adjacent Gat No. 1232/2 are being utilized for the above-mentioned stone crusher units. That, further, an area admeasuring 1 Hectare 95 Ares from Gat No. 1232 has been approved by the Mining Plan Committee, vide Order No. Khanikarm/Sankalan-2/SR-4/2021 dated 30th July 2021, for mining operations. **(Annexure-9)**.
24. That, in respect of Gat No. 1231, the penalty amount of ₹1,21,08,35,350/- (Rupees One Hundred Twenty-One Crore Eight Lakh Thirty-Five Thousand Three Hundred Fifty only) earlier imposed upon Arvind Maruti Yadav was duly recorded as a charge/encumbrance on the 7/12 extract of Gat No. 1231/6 owned by Arvind Maruti Yadav. That, upon verification, it was found that no immovable property belonging to the said Arvind

Maruti Yadav is available within Taluka Kadegaon, proceedings for recovery of the said dues were initiated under Section 221 of the Maharashtra Land Revenue Code, 1966, read with the Maharashtra Land Revenue (Recovery) Rules, 1967. That, accordingly, a proposal dated 26th June 2024 was submitted by Tahsildar Kadegaon to collector office, Sangli requesting issuance of a Revenue Recovery Certificate (RRC) and for effecting recovery of the said amount through the office of the District Collector, Satara, in accordance with law. (Annexure-10).

25. In 2020, unauthorised excavation of 1,29,501 brass of minor minerals occurred in Survey No. 1231, village Vihapur, when the land was a joint holding of co-owners and had not yet been subdivided. The then Tahsildar, Kadegaon (Smt. Shailaja Patil) passed penalty orders on 17/01/2022 against Satish Vetal and Madhuri Vetal. These orders were challenged in appeal. The Sub-Divisional Officer, Kadegaon, by order dated 26/05/2022, partly allowed the appeal and directed the Tahsildar to conduct a fresh enquiry and pass a reasoned order. Pursuant to this, the Tahsildar passed re-enquiry penalty orders dated 14/07/2022 and 08/09/2022, imposing a penalty of ₹121.08 crore + DMF solely on Arvind Maruti Yadav, treating him as responsible for the excavation. However, Arvind Maruti Yadav was not a co-owner in 2020; he became a co-owner only in March 2021, after purchasing the land. Despite this, the entire penalty was imposed on him alone. The Sub-Divisional Officer's report dated 24/08/2023 pointed out serious legal and factual errors, including: Applying post- 2021 sub-divisions retrospectively to a 2020 excavation, ignoring the original panchanama, possession, and actual co-holders at the time of excavation, failing to proceed against the other co-holders who were jointly liable in the year 2020. It therefore appears that the penalty proceedings are incomplete, legally unsustainable, and procedurally defective, and may have caused loss to government revenue. That, in the present matter the penalty orders dated 14/07/2022 and 08/09/2022 should be taken up for revision under section 257 of the Maharashtra Land Revenue Code, 1966, followed by a proper re-enquiry and corrected orders. In view of serious lapses, a proposal for departmental inquiry against the then Tahsildar, Kadegaon (Smt. Shailaja Patil) is recommended and it has been communicated to the Sub divisional officer Kadegaon vide letter dated 31/12/2025. (Annexure-11).

It is submitted that, as stated above, recovery against the excess mining by concerned defaulters in Gat no. 1231 has been initiated by the revenue authorities. Hence considering the above mentioned report, appropriate order may be passed in the present O.A.

Yours faithfully,

Ashok W. Kakade

Ashok Waman Kakade
District Collector, Sangli

क्र.गोंणखनिज/कावी/६८/२०
तहसिल कार्यालय कडेगाव
दिनांक - २४/०१/२०२०

प्रति,

श्री. सतीश पांडुरंग वेताळ व श्रीमती माधुरी संतोष वेताळ रा. विहापूर

विषय:- मौजे विहापूर गट नं १२३१ मधील उत्खननाबाबत भरणा केलेल्या चलनाच्या प्रतीसह

संदर्भ:- १.मा. जिल्हा खनिकर्म अधिकारी, सांगली यांचेकडील पत्र

क्र.मह/३/खनिज/आरआर/९८/१९ दि. २०/०१/२०२०

२.मा. उपविभागीय अधिकारीसो, कडेगाव यांचेकडील पत्र क्र.गों.ख/कावी/६६/

वरील संदर्भाय विषयास अनुसरून कळविणेत येते कि, मौजे विहापूर गट नं १२३१ मध्ये झोनद्वारे योजणी केली असता सादर गटामध्ये ७१७४२ ब्रास इतके उत्खनन झालेले असून त्याबाबत भरणा केलेल्या चलनाचा ताळमेळ घेऊन अहवाल सादर करणेबाबत संदर्भातील पत्रान्वये कळविले आहे.

तरी सादर प्रकरणी आपण खाणपट्टा मंजूर दिनाकापासून तं डी. १८/०१/२०२० अखेर भरणा केलेल्या चलनाच्या प्रती इकडील कार्यालयास दि. २७/०१/२०२० अखेर इकडील कार्यालयास सादर करावा.

(डॉ. शैलजा पाटील) २०२०
तहसिलदार कडेगाव

प्रत:- १. मा. अपर जिल्हाधिकारीसो, सांगली

२. मा. उपविभागीय अधिकारीसो, कडेगाव

To,

Mr. Satish Pandurang Vetal and Mrs. Madhuri Santosh Vetal Resident of Vihapur

Subject: Along with a copy of the challans paid regarding mining in Vihapur Gat No. 1231.

Reference: 1. Letter from Hon'ble District Mining Officer, Sangli

No. Mah/3/Mineral/RR/98/19 Dated: 20/01/2020

2. Letter No. MinorMinerals/Kavi/66 from Hon. Sub-Divisional Officer, Kadegaon

In accordance with the above reference matter, is to inform you that when a drone was used to mapping the amount of excavation of brass in village Vihapur Gat No. 1231, it was found that 71742 brass was excavated in the said Gat and a report has been submitted

in this regard after verifying the payment made.

However, in this case, you should submit the copies of the fees paid from the date of approval of the mining lease till 18/01/2020 to this office by 27/01/2020.

Sd/-xxx

(Dr. Shailaja Patil)

Tahsildar Kadegaon

Copy to: 1. Hon. Additional District Collector, Sangli

2. Hon. Sub-Divisional Officer, Kadegaon

- न्याय- १. महाराष्ट्र गौण खनिज उत्खनन (विकारा व विनियमन) अधिनियम १९५७-सुधारणा नियम २०१३ दि. १८ जुलै २०१३
२. महाराष्ट्र जमीन मसूल अधिनियम-१९६६ चे कलम -४८ घटकालम ७ घ ८ (१) (२) मधील तरतूद
३. गौण खनिज अधि उत्खनन व वाहतूकीबाबत शासकीय कारवाई दिशादर्शक निर्देश शासन परिपत्रक क्र.गौखनि/१०/०३१६/प्र.क्र.२६९/स. दि.१४/०६/२०१७
४. महाराष्ट्र शासन राजपत्र असाधारण भाग- ४ व दिनांक २७ सप्टेंबर २०१७
५. महाराष्ट्र शासन राजपत्र असाधारण भाग- ४ व दिनांक १२/०९/२०१८
६. मा. उपर जिल्हाधिकारीसो सांगली यांचेकडून परिपत्रक क्र.मह/३/खनिज/आरआर/९८/२० दि.२०/०९/२०२०
७. जिल्हाधिकारी कार्यालय, सांगली यांचेकडून पत्र क्र.मह/३/खनिज/आरआर/९८/२० दि.२०/०९/२०२०

नोटीस

क्र.गौणखनिज/कावी/८/१८/२०
राजशिल कार्यालय कडेगाव
दिनांक - 27/07/2020

मौजे विहापूर येथील गट नं १२३१ मध्ये झोन मोजणी अहवालानुसार ७१७४२ ब्रास इतके उत्खनन झालेले असून भरणा केलेल्या चलनापेक्षा अतिरिक्त उत्खननाबाबत दंडात्मक कारवाई करणेबाबत घरील वाचले क्र. ७ नुसार इकडेील कार्यालयास कळविले आहे. तरी दि.२०/०१/२०२० अखेर आपण ४७०० ब्रासची होणारी रक्कम शासनखाती भरलेचे दिसून येते. उर्वरित ६७०४२ इतक्या ब्रास अनधिकृत उत्खननाकामी तुम्हास घरील वाचले क्र १ ते ६ अन्वयेखालीलप्रमाणे दंडाची नोटीस देणेत येत आहे.

अ. क्र.	वाहतूक ठिकाण / मार्ग	उत्खनन वाहतूक केलेले ब्रास व प्रकार	गौण खनिज वाजार मूल्य प्रति ब्रास रु.	गौण खनिज वाजार पाच घट रक्कम (४ X ५)	Royalty रक्कम	ची भूपृष्ठ भाडे	जिल्हा खनिज प्रतिष्ठान निधी ची १० टक्के रक्कम
१	२	३	४	५	६	७	८
१	विहापूर गट नं १२३१	६७०४२	१४३०	६७०४२ x १४३० X ५ = ४७९३५०३००	२६८१६८००/-	१०००/-	२६८१६८०

सदरची एकूण रक्कम रु - ५०६१६८१००/- (अक्षरी रक्कम- पन्नास कोटी एकासठ लाख अडुसष्ट हजार शंभर रुपये) इतकी रक्कम शासनखाती व रक्कम रु - २६८१६८०/- इतकी रक्कम जिल्हा खनिज प्रतिष्ठान निधी खाते - ६०३५५३५०८०६ (बँक ऑफ महाराष्ट्र) याप्रमाणे वसूल का करणेत येवू नये? याचा लेखी खुलासा सदरची नोटीस प्राप्त होताच ७ दिवसांचे आत पुराव्याच्या कागदपत्रांसह इकडे सादर करावा.

तुमचा खुलासा अथवा पुराव्याची कागदपत्रे न आलेस सदरची रक्कम शासकीय वसुली म्हणून वसूल करणेत येईल याची नोंद घ्यावी.

(डा. शैलजा पाटील)
तहसिलदार कडेगाव

प्रति,

श्री. माधुरी संतोष घेताळ व सतीश परांडुरंग घेताळ रा. विहापूर

प्रत-

तस्ताठी विहापूर

सदरची नोटीस संबंधितास थळावून दिनांकित पोहोच इकडे सादर करावी.

प्रत - २. मा.उपविभागीय अधिकारी कडेगाव यांना माहितीसाठी सविनय सादर.

१३

राजशिल कार्यालय कडेगाव

Read : 1. Maharashtra Minor Mineral Mining (Development and Regulation) Act 1957-Amendment Rules 2013

Dated: 18 July 2013

2. Amendment of Provisions in Section 48 Sub-sections 7 and 8 (1) (2) of Maharashtra Land Revenue Act-1956

3. Government Circular on Penalty Action for Illegal Mining and Transportation of Minor Minerals

No. MinorMinerals /10/0316/P.C.269/kh. Dated 14/06/2017

4. Maharashtra Government Gazette Extraordinary Part-4B dated 27 September 2017

5. Maharashtra Government Gazette Extraordinary Part-4B Dated 12/01/2018

6. Circular No. Mah/3/Mineral/RR/1847/19 from Hon. Additional District Collector, Sangli

Date: 26/12/2019

7. Letter from District Collector's Office, Sangli No. Mah/3/Mineral/RR/98/20 dated 20/01/2020

Notice

No.MinorMinerals/Kawi/416/20

Tahsil Office Kadegaon

Date : 27/07/2020

According to the drone mapping report 71742 brass has been excavated in Group No. 1231 of village Vihapur, and the office has been informed about taking penal action for the extra excavation than the amount paid as per the above-mentioned read no. 7. However, as of 20/01/2020, it is seen that you have paid the amount of 4700 brass to the government account. For the remaining 67042 brass, you are being served a penalty notice as per the above-mentioned read no. 1 to 6.

Sr. No.	Transport Place / Route	Excavated / Transported Brass and type	Minor Minerals Market Value per Brass Rs.	Five Times the amount of market value of Minor Minerals (4 x 5*5)	Amount of Royalty	Ground Rent	10 percent of the District Mineral Foundation Fund
1	2	3	4	5	6	7	8
1	Vihapur Gat no. 1231	67042	1430	67042 x 1430 x 5 = 47,93,50,300	2,68,16,800/-	1000/-	26,81,680

Why should the total amount of Rs. 50,61,68,100/- (Fifty crore sixty-one lakh sixty-eight thousand one hundred rupees) not be recovered from the Government Account and the amount of Rs. 26,81,680/- from the District Mineral Foundation Fund Account 60355350806 (Bank of Maharashtra) will not be recovered from you? A written explanation should be submitted here along with supporting documents within 7 days of receipt of the said notice.

Please note that if your explanation or supporting documents are not received, the said amount will be recovered as government recovery.

Sd/-xxx

(Dr. Shailaja Patil)

Tahsildar Kadegaon

To,

Mrs. Madhuri Santosh Vetal and Satish Pandurang Vetal, Resident of Vihapur

Copy-

Talathi, Vihapur

Should issue the said notice to the concerned and submit dated receipt.

Copy-1. Hon. Sub-Divisional Officer Kadegaon presented for information

वाचने- : १. महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) अधिनियम १९५७-सुधारणा नियम २०१३

दि.१८ जुलै २०१३

२. महाराष्ट्र जमीन भरसूल अधिनियम-१९६६ चे कलम -४८ पोटकलम ७ व ८ (१) (२) मधील तरतूद

३. गौण खनिज अवेध उत्खनन व वाहतूकीबाबत शासकीय कारवाई दिशादर्शक निर्देश शासन परिपत्रक

क्र.गौखनि/१०/०३१६/प्र.क्र.२६९/ख. दि.१४/०६/२०१७

४. महाराष्ट्र शासन राजपत्र असाधारण भाग- ४ व दिनांक २७ सप्टेंबर २०१७

५. महाराष्ट्र शासन राजपत्र असाधारण भाग- ४ व दिनांक १२/०१/२०१८

६. मा. अपर निलहाधिकारी सांगली यांचेकडील परिपत्रक क्र.मह/३/खनिज/आरआर/१८४७/१९

दि.२६/१२/२०१९

७. मा.निलहाधिकारी कार्यालय, सांगली यांचेकडील पत्र क्र.मह/३/खनिज/आरआर/१८/२० दि.२०/०१/२०२०

८. इकडील कार्यालयाकडील पत्र क्र.गौणखनिज/कावि/६८/२० दि.२४/०१/२०२०

९. सतीश पांडुरंग वेताळ यांचे ५ रा.विहापूर यांचा दि.१७/०२/२०२० रोजीचा अर्ज

१०. इकडील कार्यालयाकडील नोटीस क्र.गौणखनिज/कावि/४१६/२० दि.२७/०७/२०२०

११. श्री सतीश पांडुरंग वेताळ व इतर ५ यांचा दि.०७/०८/२०२० रोजीचा खुलासा

१२. इकडील कार्यालयाकडील पत्र क्र. गौणखनिज/कावि/५२१/२० दि.२६/०९/२०२०

१३. उपकोषागार अधिकारी कडेगाव यांचेकडील पत्र क्र.उपकोषा/घ/पड/१२/२०२०/७६ दि.२८/१२/२०२०

१४. इकडील कार्यालयाकडील पत्र क्र.गौ.ख/कावि/०६/२१ दि.१८/०२/२०२१

१५. मा.निलहाधिकारी कार्यालय, सांगली यांचेकडील पत्र क्र. मह/३/खनिज/आरआर/७८८/२१ दि.१८/०५/२०२१

१६. इकडील पत्र क्र.गौ.ख/कावि/३४५(१) व क्र.३४५(१) २१ दि. १८/०५/२०२१

१७. इकडील पत्र क्र.गौ.ख/कावि/५७२(१) व क्र.५७२(१) २१ दि. ०२/०९/२०२१

१८. इकडील पत्र क्र.गौ.ख/कावि/७५६/२१ दि.१०/१२/२०२१

१९. इकडील पत्र क्र.गौ.ख/कावि/७५७/२१ दि.१०/१२/२०२१

आदेश

क्र.गौणखनिज/कावि/४५/२२

तहसिल कार्यालय कडेगाव

दिनांक - १७/०९/२०२२

गौजे विहापूर येथील गट नं १२३१ मध्ये झोन मोजणी अहवालानुसार ७१७४२ ब्रास इतके उत्खनन झालेले असून भरणा केलेल्या चलनापेक्षा अतिरिक्त उत्खननाबाबत दंडात्मक कारवाई करणेबाबत वरील वाचले क्र. ७ नुसार इकडील कार्यालयास कळविले आहे. तरी दि.२०/०९/२०२० अखेर आपण ४७०० ब्रासची होणारी रक्कम शासनखाती भरलेले दिसून येते. उर्वरित ६७०४२ इतक्या ब्रास अनधिकृत उत्खननाकामी आपणास वरील वाचले क्र. १० नुसार नोटीस देणेत आलेली होती. वरील वाचले क्र. ११ नुसार आपण इकडील कार्यालयास सादर केलेला होता. सदर खुलाश्यासोबत आपण जोडलेल्या चलनाच्या पडताळणी बाबत वरील वाचले क्र १३ नुसार उपकोषागार अधिकारी कडेगाव यांना कळविले होते. त्याबाबत वरील वाचले क्र. १३ नुसार उपकोषागार अधिकारी कडेगाव यांनी बहुतांशी चालणे विटा येथे भरणा केलेली असलेने पडताळणी कडेगाव येथे होऊ शकत नाही. तसेच उर्वरित कडेगाव येथे भरणा करण्यात आलेल्या चलनावर दर्शविलेल्या दिनाकास उपकोषागारातील अभिलेखात आढळून येत नाहीत. असे कळविले होते. तसेच वरील वाचले क्र. १६ ते १९ नुसार उपकोषागार अधिकारी विटा व कडेगाव यांना पत्रव्यवहार केलेला असून अद्याप सदर चलनाची पडताळणी झालेली नाही.

इकडील कार्यालयाकडून वरील वाचले क्र. १० नुसार दिलेल्या नोटीसीमध्ये ४७०० ब्रास रॉयलटी जमा असलेचे नमूद केले आहे. परंतु वरील वाचले क्र. ११ नुसार इकडील कार्यालयाकडे सादर केलेल्या खुलाश्यामध्ये नमूद चलने तपसणी केली असता विलुपीत झालेली १२३४७ ब्रासची रॉयलटी आपण भरणा केलेली आहे. उर्वरित कोषागारात भरणा केलेल्या चलनाबाबत वाचले क्र. १३ मधील उपकोषागार अधिकारी कडेगाव यांचेकडील पत्राचा विचार केला असता व शासकीय वसुली प्रलंबित असलेने आपण वरीखातीलप्रमाणे दंडाचे आदेश देणेत येत आहे. सदरची चलने सदरची त्याबाबत वरील तुम्हास वरील वाचले क्र १ ते ६ अन्वये खालीलप्रमाणे दंडाची नोटीस देणेत येत आहे.

अ. क्र.	वाहतूक टिकाण / मार्ग	उत्खनन / वाहतूक केलेले ब्रास व प्रकार	गौण खनिज वाजार मूल्य प्रति ब्रास रु.	गौण खनिज वाजार पाच पट रक्कम (४ X ५*५)	Royalty रक्कम	ची	मूफूड भाडे	जिल्हा प्रतिष्ठान निधी ची १० टक्के रक्कम
१	२	३	४	५	६	७	८	
१	विहापूर गट नं १२३१	५९३९५	१४३०	५९३९५ x १४३० x ५ = ४२४६७४२५०	२३७५८०००/-		१०००/-	२३७५८००/-

सदरची एकूण रक्कम रु - ४४८४३२२५०/- (अक्षरी रक्कम- चौवेचाळीस कोटी चौऱ्याशी लाख बत्तीस हजार दोनशे पन्नास रुपये) इतकी रक्कम शासनखाती व रक्कम रु -२३७५८००/- इतकी रक्कम जिल्हा खनिज प्रतिष्ठान निधी खाते - ६०३५५३५०८०६ (बँक ऑफ महाराष्ट्र) याप्रमाणे आठ दिवसांचे आत शासन जमा करावी. व त्यांचे चलन व पावती इकडे सादर करावी. सदर रक्कम मुदतीत शासनजमा न केल्यास सदर रक्कम महाराष्ट्र जमीन महसूल अधिनियम -१९६६ मधील तरतुदीप्रमाणे सर्तीचे उपायांनी वसूल करणेत येईल याची नोंद घ्यावी. तसेच आपलेवर फौजदारी गुन्हा दाखल करणेत येईल. याची नोंद घ्यावी.


(डॉ. शम्भुजी पाटील)
17/1/2022
तहसिलदार कडेगाव

प्रति,

श्री. माधुरी संतोष वेताळ व सतीश पांडुरंग वेताळ वगैरे ५ रा. विहापूर ता.कडेगाव

प्रत-

तलाठी विहापूर

सदरचा आदेश संबंधितास बजावून दिनांकित पोहोच इकडे सादर करावी.

प्रत - मा.उपविभागीय अधिकारी कडेगाव यांना माहितीसाठी सविनय सादर.

- Read : 1. Maharashtra Minor Mineral Mining (Development and Regulation) Act 1957-Amendment Rules 2013 Dated: 18 July 2013
2. Amended Provisions in Section 48 Sub-sections 7 and 8 (1) (2) of Maharashtra Land Revenue Act-1956
 3. Government Circular on Penalty Action for Illegal Mining and Transportation of Minor Minerals No. MinorMinerals /10/0316/P.C.269/kh. Dated 14/06/2017
 4. Maharashtra Government Gazette Extraordinary Part-4B dated 27 September 2017
 5. Maharashtra Government Gazette Extraordinary Part-4B Dated 12/01/2018
 6. Circular No. Mah/3/Mineral/RR/1847/19 from Hon. Additional District Collector, Sangli Date: 26/12/2019
 7. Letter from District Collector's Office, Sangli No. Mah/3/Mineral/RR/98/20 dated 20/01/2020
 8. this office letter no. MinorMineral/Kavi/68/20 dated 24/03/20
 9. Application of Satish Pandurang Vetel and 5 ors R/at Vihapur dated 17/02/2020
 10. notice from this office bearing no. Minerminerals/kavi/416/20 dated 27/07/2020
 11. Reply letter of Satish Pandurang Vetel and 5 other Dated 07/08/2020
 - 12 This office letter No. minormineral / Kavi/521/20 Dated 21/09/2020
 - 13 Letter of Deputy Treasury officer Kadegaon No.upkoshia/CH/PO/12/2020/76 Dated 28/12/2020
 14. this office letter no. MinorMineral/Kavi/06/21 dated 18/02/2021
 15. Letter from Hon' District Collector Office Sangli No.MAH/3/minerals/RR/788/21 Dated 11/05/2021
 16. this office letter no. MinorMineral/Kavi/345(i) and 345 (ii) 21 dated 18/05/2021
 17. this office letter no. MinorMineral/Kavi/572 (i) and 572(ii)21 dated 02/09/2021
 18. this office letter no. MinorMineral/Kavi/756/21 dated 10/12/2021
 19. this office letter no. MinorMineral/Kavi/757/21 dated 10/12/2021

Order

No.MinorMinerals/Kavi/45/22
Tahsil Office, Kadegaon
Date : 17/01/2022

According to the drone mapping report, 71742 brass have been excavated in Gat No. 1231 of Vihapur and penal action has been initiated against the excess excavation in excess of the amount paid as per the above reference No. 7. However, it is seen that you have paid the amount of 4700 brass to the government account till 20/01/2020. We have given notice as per the above reference No. 10 for the remaining 67042 brass for illegal excavation. You have submitted to this office as per the above reference No. 11. We had informed the Deputy-Treasury Officer, Kadegaon as per the above reference No. 13 regarding the verification of the Challan attached with the said disclosure. Regarding that, the above reference No. 13, Sub-Treasury Officer, Kadegaon informed that since most of the invoices were paid at Vita, verification could not be done at Kadegaon, and the dates mentioned on the invoices paid at Kadegaon are not found in the records of the deputy-Treasury. It was also informed that correspondence has been sent to Deputy-Treasury Officers Vita and Kadegaon as per above readings no. 16 to 19 and the said invoices have not been verified yet.

In the notice given by this office as per reading no. 10 above, it has been mentioned that 4700 brass royalty has been deposited. However, when the Challans mentioned in the disclosure submitted to this office as per reading no. 11 above were checked, you have paid the distorted royalty of 12347 brass. Regarding the remaining Challans paid at the treasury, considering the letter from Sub-Treasury Officer Kadegaon in reading no. 13 and since the government recovery is pending, we are issuing the penalty orders is as follow.

In respect of the said challans, you are hereby served with the following penalty notice as per the above mentioned clauses 1 to 6

Sr. No.	Transport Place / Route	Excavated / Transported Brass and type	Minor Minerals Market Value per Brass Rs.	Five Times the amount of market value of Minor Minerals (4 x 5*5)	Amount of Royalty	Ground Rent	10 percent of the District Mineral Foundation Fund
1	2	3	4	5	6	7	8
1	Vihapur Gat no. 1231	59,395	1,430	59,395 x 1,430 x 5 = 42,46,74,25 0	2,37,58,000 /-	1,000/ -	23,75,800

The total amount of Rs. 44,84,32,250/- (forty-four crore eighty-four lakh thirty-two thousand two hundred fifty rupees) in the Government Account and the amount of Rs. 23,75,800/- in the District Mineral Foundation Fund Account - 60355350806 (Bank of Maharashtra) to be deposited within eight days and challans and receipt to be submitted in office. If the said amount is not deposited at government account within given time in that case the amount will be recover as per strict measure as mentioned in Maharashtra revenue code 1996 that may kindly be noted. Also criminal complaint will be filled against you that may be noted.

Sd/-xxx
(Dr. Shailaja Patil)
Tahsildar Kadegaon

To,

Mrs. Madhuri Santosh Vetal and Satish Pandurang Vetal, Resident of Vihapur, Kadegaon,

Copy-

Talathi, Vihapur

Should issue the said notice to the concerned and submit dated receipt.

Copy- Hon. Sub-Divisional Officer Kadegaon presented for information

गाव नमुना ६
केरफार नोंदवही (केरफार पत्रक)
[महाराष्ट्र जमीन महसूल अधिकार अधिनियम आणि नोंदवही (तयार करणे व सुविधित ठेवणे) नियम, १९७१ चातील नियम १०]

गाव :- विहापूर

तालुका :- कडेगाव

जिल्हा :- सांगली

नोंदीचा अनुक्रमांक	संपादन केलेल्या अधिकाऱ्याचे स्वल्प	परिणाम झालेले भूभाषण व उपविभाग क्रमांक	अधिकार्याचे नाव , आराखडी व रीत
4414	<p>केरफारचा प्रकार : अर्धवर्गीकृत नोंदीचा प्रकार : आदेश न वसतानेच केरफारचा दिनांक : 07/03/2022 साहिती निष्काशनेचा दिनांक :- 07/03/2022 अधिकारी : सहस्रीलक्ष्मी आदेश क्रमांक : ज.गोपखनिज/कावि/45/22 आदेश दिनांक : 17/01/2022 सा.सहस्रीलक्ष्मी कडेगाव पांच्याकडील आदेश क्र.गोपखनिज/कावि/45/22 दि.17/01/2022 लागत सा.सहस्रीलक्ष्मी कडेगाव पांच्याकडील पत्र क्र.गोपखनिज/कावि/45/22 दि.17/01/2022 आलेवरून वट नं. 1231 नधील नगपुरी जोडणे वेळीच व साहिती वाडुंग वेळीच वगैरे 5 पांच्या करिता गोपखनिज जोडा द.न.448432250 दाखल केला.सा.सहस्रीलक्ष्मी कडेगाव पांच्याकडील आदेश क्र.गोपखनिज/कावि/45/22 दि.17/01/2022 व पत्र कार्यालय दाखल असे , दिलसंधिपिकांग फोटोस मजबूतवाक दि. स्वकार नोंद निर्गहीचा दि. 07/03/2022 (KANSE SHIVAJI LAXMAN) ग्राम महसूल अधिकारी विहापूर साडा विहापूर ता. कडेगाव जि. सांगली</p>	1231(बंदूट) एकूण :- 1	<p>आदेशाची प्रत साहिती आहे. नोंद प्रमाणित (रपेडर नियम जायभावे) पत्रक अधिकारी :- शाळागाव ता. : कडेगाव जि. : सांगली दि. : 07/03/2022</p>

"वा प्रमाणित प्रतीसाठी फी म्हणून ₹५/- रुपये मिळावे."

दिनांक :- 23/12/2025

सांकेतिक क्रमांक :- 2735001804325000001220253885

Hande

(नाव :- कोमल रमेश धरपाटे)

ग्राम महसूल अधिकारी साडा :- विहापूर ता :- कडेगाव जि :-सांगली

ग्राम महसूल अधिकारी
विहापूर ता. कडेगाव

Village Form No.6

Register of Mutation Entries (Mutation Table)

Rule 10 of Maharashtra Land Revenue Record of Rights and Registers (Preparation and Maintenance) Rules, 1971

Village :- Vihapur

Taluka :- Kadegaon

District :- Sangli

Registration No.	Nature of Right Acquired	Impacted S. No. & Sub Part	Name and Initials of the officer and remark
4414	<p>Mutation Category : Unregistered Entry Type : Order and document Date of Mutation: 07/03/2022 Date of Intimation: 07/03/2022 Officer: Tehsildar Order No. : Kra.Minor Minerals/Ka Vi./ 45/22 Date of Order: 17/01/2022 Order of Tehsildar, Kadegaon , no. Minor Minerals/Ka Vi./ 45/22 As per Letter received from Tehsildar, Kadegaon No. : Kra.Minor Minerals/Ka Vi./ 45/22 Date: 17/01/2022 , Minor Minerals Charge of Rs 448432250 was created on Gat No. 1231 for Madhuri Santosh Vetal, Satish Pandurang Vetal and 5 others . Order and letter of Tehsildar, Kadegaon, no. Minor Minerals/Ka Vi./ 45/22 Dated 17/01/2022 available in file. Date of notice served on interested parties: Mutation entery outword Dt 07/03/2022</p> <p>(KANSE SHIVAJI LAXMAN) Village Revenue Officer, Vihapur Taluka Kadegaon Dist Sangli</p>	<p>1231 (Approved) Total :- 1</p>	<p>Copy of order seen. Entry certified. (Rameshwar Trimbak Jaybhaye) Circle Officer:- Shalgaon Taluka: Kadegaon District: Sangli Dt :07/03/2022</p>

Rs 15 received as fee for this certified copy Sd/-

Dt 23/12/2025

Code No. 2735001804325000001220253885

Komal Ramesh Kharmate,

Village Revenue Officer

Vihapur Taluka Kadegaon Dist Sangli



स्वतंत्राचा अमृत महोत्सव



महाराष्ट्र शासन
महसूल विभाग
तहसिल कार्यालय कडेगाव
गौणखनिज संकलन

दूरध्वनी क्र. -०२३४७-२४३१२२

ई-मेल- tahasilkadegaon2347@gmail.com

- वाचले क्र. -१. महाराष्ट्र गौण खनिज उत्खनन (विवादा व विनियमन) अधिनियम १९५७-सुधारणा नियम २०१३ दि.१८ जुलै २०१३
२. महाराष्ट्र जमीन महसूल अधिनियम-१९६६ चे कलम -४८ पोटकलम ७ व ८ (१) (२) मधील तरतूद
३. गौण खनिज अधि उखनन व पाहतुजीवायत शास्त्रीय कार्याई दिशादर्शक निर्देश शासन परिपत्रक क्र.गौणखनिज/१०/०३१६/प्र.क्र.२६९/ख. दि.१४/०६/२०१७
४. महाराष्ट्र शासन राजपत्र असाधारण भाग- ४ व दिनांक २७ सप्टेंबर २०१७
५. महाराष्ट्र शासन राजपत्र असाधारण भाग- ४ व दिनांक १२/०१/२०१८
६. मा. अपर जिल्हाधिकारीसो सांगली यांचेकडील परिपत्रक क्र.मह/३/खनिज/आरआर/३७२/२२ दि.०२/०३/२०२२
७. मा. अपर जिल्हाधिकारीसो, सांगली यांचेकडील पत्र क्र.मह/३/खनिज/आरआर/८/२०२१ दि.०७/०१/२०२२
८. मा.अपर जिल्हाधिकारीसो, सांगली यांचेकडील पत्र क्र.मह/३/खनिज/आरआर/१६६/२०२१ दि.२८/०१/२०२२
९. इकडील आदेश क्र.गौणखनिज/कावी/११७/२०२२ दिनांक-२८/०१/२०२२
१०. Shree In Surveyors, Wagholi, Pune यांचा दि.१३/०२/२०२२ रोजीचा रिपोर्ट इकडील कार्यालयास दि.०४/०३/२०२२ रोजी प्राप्त
११. इकडील पत्र क्र.गौणखनिज/कावी/२४८/२२ दि.०७/०३/२०२२
१२. श्री सतीश पांडुरंग वेताळ व सी माधुरी संतोष वेताळ रा. चुली ता.कराड जि.सातारा यांचा दि.२९/०३/२०२२ रोजीचा सुलासा

नाटोस

क्र.गौणखनिज/कावी/३८०/२२

दिनांक-०४/०४/२०२२

वरील वाचले क्र.७ नुसार नुसार कडेगाव तालुक्यासाठी ईटीएस मोजणी करणेसाठी Shree In Surveyors यांची नेमणूक केलेली असून संदर्भ क्र.८ नुसार ईटीएस मोजणी करून घेऊन अहवाल सादर करणेबाबत कळविले होते. त्याअनुषंगाने कडेगाव तालुक्यामध्ये खाण आराखड्यामध्ये समाविष्ट असलेले गट व खाणपट्टा मंजूर असलेले गट यांची ईटीएस मोजणी करणे आवश्यक असलेले संदर्भ क्र. ९ नुसार Shree In Surveyors, Wagholi, Pune यांना आदेश देणेत आलेले होते. त्यानुसार संदर्भ क्र. १० नुसार आपले मोजे विहापूर येथील गट नं. १२३१ मधील खाणकाम आराखड्यामध्ये समाविष्ट असलेल्या गटाचा ETS मोजणी अहवाल इकडील कार्यालयास प्राप्त झाला असून सदर अहवालानुसार वरील वाचले क्र.११ नुसार आपणास खालीलप्रमाणे पत्र दिलेले होते.

अहवाल क्रमांक	ब्रास
१	११०४
२	३८१२३
३	६४३४७
४	१४४३५
५	२४८९
६	२१२३४
एकूण	१४१७३२

प्राप्त अहवालानुसार सदर गटामध्ये एकूण १४१७३२ ब्रास इतके उत्खनन झाले असल्याचे कळविले आहे. इकडील कार्यालयाकडून सदर गट नं. मध्ये ७१७४२ इतक्या ब्रास वायत भरणा केलेल्या १२३४७ ब्रास वगळता उर्वरित ५९३९५ ब्रास वायत इकडील कार्यालयाकडील आदेश क्र. गौणखनिज/कावी/४५/२२ दिनांक- १७/०१/२०२२ नुसार कार्यवाही पूर्ण केलेली आहे. तरी ६९९९० इतक्या ब्रास वायत आपण भरणा केलेल्या १२३४७ ब्रास चलनाचा तपशील वगळता उर्वरित भरणा केलेल्या चलनाचा तपशील इकडील कार्यालयास सादर करणेबाबत कळविले होते. विहित मुदतीत सादर न केलेस आपणावर दंडात्मक कार्यवाही करणेत येईल. आपण भरणा केलेल्या चलनापेक्षा अतिरिक्त उत्खनन झालेले असलेस आपण उर्वरित फरकाची रक्कम सदरचे पत्र मिळाल्यापासून सात दिवसात भरणा करावी, आपण सादर केलेल्या

दलनांचा ताळमेळ घेऊन ETS मोजणी अहवालामध्ये नमूद ब्रास व इकडील कार्यालयाकडील उपलब्ध आ-
माहितीच्या आधारे उर्वरित रकमेबाबत आपणावर दंडात्मक कार्यावाही करणेत येईल असे आपणास बल वा-
नुसार कळविले होते.

सदर पत्रास श्री सतीश पांडुरंग वेताळ व सो माधुरी संतोष वेताळ रा. सुली ता.कराड जि.सातारा यांनी बरील बाब,
क्र. १२ नुसार खुलासा सादर केलेला असून सदर खुलासा अमान्य करणेत येत आहे. तसेच उर्वरित लोकांनी कोणताही
खुलासा सादर केलेला नाही.

तरी त्याबाबत दुमगास बरील बाबले क्र. त्याबाबत दुमगास बरील बाबले क्र १ ते ६ अन्वये खालीलप्रमाणे दंडाची
नोटीस देणेत येत आहे.

अ. क्र.	उत्खनन ठिकाण व गट नं	गोणखनिज प्रकार	उत्खनन / वाहतूक केलेले ब्रास व प्रकार	गोण खनिज बाजार मूल्य प्रति ब्रास रु.	गोण खनिज बाजार मूल्याच्या पाच पट रक्कम रक्कम (४ X ५*५)	Royalty ची रक्कम	भूपृष्ठ भाडे	जि ल्हा खनि ज प्रति घान निधी ची १० टक्के रक्क म
१	२	३	४	५	६	७	८	९
१	विहापूर गट नं १२३१	दगड	६९९९०	१७५०	६९९९० x १७५० x ५ = ६१२४१२५००/-	४१९९४०००/-	१०००/-	४१९९४००

सदरची एकूण रक्कम रु - ६५४४०७५००/- (अक्षरी रक्कम- षासष्ट कोटी चौबेचाळीस लाख सात हजार
पाचशे) इतकी रक्कम शासनखाती व रक्कम रु - ४१९९४०००/- (एकेचाळीस लाख नव्यानऊ हजार चारशे) इतकी
रक्कम जिल्हा खनिज प्रतिष्ठान निधी खाते-बँक ऑफ महाराष्ट्र बँक-खाते क्र.६०३५५३५०८०६ याप्रमाणे वसूल का
करणेत येवू नये? याचा लेखी खुलासा ७ दिवसांचे आत पुराव्याच्या कागदपत्रांसह इकडे सादर करावा. तरी आपण
आपला खुलासा अथवा पुराव्याची कागदपत्रे न सादर केलेस सदरची रक्कम शासकीय वसुली मजबूत वसूल करणेत
येईल याची नोंद घ्यावी.

(डॉ. शैलजा पाटील)
तहसिलदार कडेगाव

प्रति,

१. श्री. सतीश पांडुरंग वेताळ,
२. माधुरी संतोष वेताळ
३. श्री. अमीर माजीद पटेल
४. श्री. बसंतराव जगन्नाथ मोहिते
५. श्री. सागर अशोक सावंत
६. श्री. आकाश महादेव जाधव
सर्व रा. विहापूर ता. कडेगाव

प्रत- तलाठी विहापूर

सदरची नोटीस संबंधितांना बजावून दिनांकित पोहोच इकडील कार्यालयास विनाविलंब
सादर करावी.

प्रत- मा. उपविभागीय अधिकारीसो, कडेगाव यांना माहितीसाठी सविनय सादर.

**Tahsil Office, Kadegaon
Minor Mineral, Collection**

- Read : 1. Maharashtra Minor Mineral Mining (Development and Regulation) Act 1957-Amendment Rules 2013
Dated: 18 July 2013
2. Amendment of Provisions in Section 48 Sub-sections 7 and 8 (1) (2) of Maharashtra Land Revenue Act-1966
3. Government Circular on Penalty Action for Illegal Mining and Transportation of Minor Minerals.
No. MinorMinerals /10/0316/P.C.269/kh. Dated 14/06/2017
4. Maharashtra Government Gazette Extraordinary Part-48 dated 27 September 2017
5. Maharashtra Government Gazette Extraordinary Part-48 Dated 12/01/2018
6. Circular No. Mah/3/Mineral/RR/372/22 dated 02/03/2022 Issued by Hon. Additional District Collector, Sangli
7. Letter from District Collector's Office, Sangli No. Mah/3/Mineral/RR/8/21 dated 07/01/2022
8. Letter from District Collector's Office, Sangli No. Mah/3/Mineral/RR/166/21 dated 28/01/2022
9. Order issued by this office No. MinorMineral/Kavi/117/22 dated 28/01/2022
10. Report received in this office on 04/03/2022 form Shree. In Surveyors Wagholi, Pune dated 13/02/2022
11. Letter of this office MinorMineral/Kavi/248/22 dated 07/03/2022
12. Disclosure submitted by Mr. Satish Pandurang Vetal and Mrs. Madhuri Santosh Vetal R/at Surli, Tal. Karad, Dist. Satara. Dated 29/03/2022

Notice

No.MinorMinerals/Kavi/380/22

Date : 04/04/2022

As per reference no 7 above, Shree In Surveyors have been appointed to conduct ETS mapping of Kadegaon Taluka as per reference no. 8 regarding the submission of ETS mapping report accordingly it is necessary to conduct ETS mapping of Gat's included in the mining lan and approved mining lease in Kadegaon Taluka, as per reference no. 9 Shree in Surveyors Wagholi, Pune Have been ordered for the same. Accordingly as per reference no. 10 the ETS mapping report of the Village Vihapur Gat no. 1231 has been received to this office and as per the report as reference no 11 above you have given following letter.

Report No.	Brass
1	1104
2	38123
3	64347
4	14435
5	2489
6	21234
Total	141732

As per Received report we inform that total 1,41,732 brass excavation was done. Form this office except for 12347 brass paid in respect of 71742 Brass the remaining 29300 Brass have been processed as per the order of this office no. Minor Minerals /Kavi/45/22 dated 17/01/2022. However for 69990 Brass you were informed to submit the details of challan other than 12347 Brass to be submitted in this office. If not presented within the given time then punitive action will be taken against you. The excavation done more than the paid challans hence remaining difference amount to be paid within 07 days form receipt of this letter.

For the said letter as referred in reference 12 Mr. Satish Pandurang Vetal and Mrs. Madhuri Santosh Vetal R/at Surli Tal. Karqad, Dist. Satara had submitted their disclosure. The said disclosure was denied and remaining persons did not file any disclosure.

The said notice shall be served on you as per above given reference 1 to 6 in as under :-

Sr. No	Excavation Place and Gat No.	Minor Mineral Type	Excavated / Transported Brass and type	Minor Minerals Market Value per Brass Rs.	Five Times the amount of market value of Minor Minerals (4 x 5*5)	Amount of Royalty	Ground Rent	10 percent of the District Mineral Foundation Fund
1	2	3	4	5	6	7	8	9
1	Vihapur Gat no. 1231	Rock	69990	1750	69990 x 1750 x 5 = 612412500/-	41994000/-	1000/-	4199400/-

Why should the total amount of Rs. 65,44,07,500/- (Sixty-five crore Forty-four lakh Seven thousand Five hundred rupees) and the Government Account and the amount of Rs. 41,99,400/- from the District Mineral Foundation Fund Account 60355350806 (Bank of Maharashtra) will not be recovered from you? A written explanation should be submitted here along with supporting evidential documents within 7 days of receipt of the said notice. If your explanation or evidential documents are not submitted then the said amount will be recovered as a government recovery from you that may kindly be noted.

Sd/-xxx
(Dr. Shailaja Patil)
Tahsildar Kadegaon

To,

1. Mr. Satish Pandurang Vetal
 2. Madhuri Santosh Vetal
 3. Mr. Amir Majid Patel
 4. Mr. Vasantao Jagannath Mohite
 5. Mr Sagar Ashok Sawant
 6. Mr. Akash Mahadev Jadhav
- All resident of Vihapur, Tal. Kadegaon.

Copy-

Talathi, Vihapur

Issue the said notice to the concerned and submit dated receipt.

डॉ. शैलजा पाटील तहसिलदार तथा तालुका कार्यकारी दंडाधिकारी कडेगांव
यांचे कोर्टात

फ.चौ.क्रमांक /०१/२०२२
दिनांक १४.०७.२०२२

- | | |
|--|--------------------|
| १. सतिश पांडुरंग वेताळ रा सुर्ती ता कराड जि सातारा | |
| २. भाधुरी सतोष वेताळ रा सुर्ती ता कराड जि सांगली
विरुध्द | अपिलार्थी/ अर्जदार |
| १. मंडल अधिकारी शाळगाव | |
| २. तलाठी विहापूर | जाबदार/सामनेवाले |
| ३. वसंतराव जगन्नाथ मोहिते रा बेलवडे बु ता कराड जि सातारा | |
| ४. सागर अशोक सावंत रा गजानन हौसिंग सोसायटी सैदापूर ता कराड जि सातारा | |
| ५. अरविंद मारुती यादव रा मेरवेवाडी ता कराड जि सातारा | |
| ६. आकाश महादेव जाधव रा सैदापूर ता कराड जि सातारा | |
| ७. अमिर मज्जीद पटेल रा वाघेरी ता कराड जि सातारा | |
| ८. असिफ मज्जीद पटेल रा वाघेरी ता कराड जि सातारा | |
| ९. ठपाली वसंतराव मोहिते रा बेलवडे बुता कराड जि सातारा | |
| १०. आनंदा शंकर मोरे रा शिवाजी नगर ता कडेगाव जि सांगली | |
| ११. इंद्रजीत दत्तात्रय साळुंखे रा. नेवरी ता कडेगाव जि सांगली | |

महाराष्ट्र जमीन महसुल अधिनियम १९६६ चे कलम २४७ अन्वये फेर चौकशी
निकालपत्र

१. मा. उपविभागीय अधिकारीसो. कडेगाव यांनी अपिल मे. दिवाणी न्यायालय वरिष्ठ स्तर विटा यांचेकडील स्पे.दि.मु.नं. ९४/२०२२ च्या निकालास अधीन राहून अपिल अंशतः मान्य केलेले असून क्रमांक गौख/अपिल ४८ / २०२२ नुसार खालील मुद्द्यांच्या अनुषंगाने फेर चौकशी करून न्यायोचित निर्णय पारित करणेबाबत इकडील कार्यालयास सूचित केले आहे.
फेर चौकशीचे मुद्दे खालीलप्रमाणे -
 - a. गट नंबर १२३१ चे सहहिस्सेदार कोण आहेत.
 - b. गट नंबर १२३१ ची ड्रोन मोजणी दिनांकास किती खाणी चालु होत्या व प्रत्येक खाणीचे किती उत्खन्न झाले आहे.
 - c. सदर गट नंबर १२३१ मध्ये झालेल्या खाण मालकानी प्रत्येकी किती उत्खन्न केलेले आहे.
 - d. सदर गट नंबर १२३१ मधील खाण मालकानी प्रत्येकी किती रक्कम शासकीय कोषागारात चलनाव्हारे रॉयल्टी म्हणून जमा केलेली आहे.
 - e. सदर गट नंबर १२३१ मधील खाण मालकाकडे प्रत्येक किती ब्रास रॉयल्टी रक्कम भरने बाकी आहे.
 - f. सदर गट नंबर १२३१ मध्ये प्रत्येक खाणमालकाना प्रत्येकी भरलेल्या रॉयल्टी व्यक्तीरिक्त उर्वरित दडनीय रक्कम किती
 - g. गट नंबर १२३१ मधील क्षेत्र मोजणी नुसार उत्खन्न ७१७४२ ब्रास उत्खन्न झालेले आहे सदर ७१७४२ ब्रासचा हिशोब पुर्ण करणे आवश्यक आहे एकूण ब्रास - रॉयल्टी रक्कम जमा झालेली ब्रास = शिल्लक गोण खनिज ब्रास
 - h. गट नंबर १२३१ च्या ड्रोन मोजणी नुसार झालेल्या उत्खननावर वरील प्रमाणे दडनीय रक्कम निश्चीत करून शासनाच्या महसुलाची हानी होऊ न देता न्यायोचित निर्णय पारित करावा.
२. तरी प्रस्तुत प्रकरणी उभय पक्षकारांना नोटीस बजावण्यात आली व त्यांचे लेखी म्हणणे व युक्तिवाद देणेची वाजवी व पुरेशी संधी देणेत आली.

Patil
14/7/2022

वसंतराव मोहिते यांचे नावावर भरलेली आहे.परंतु सदरील गटाची फाळणी ०७/०४/२०२२ रोजी झालेली आहे.त्याप्रमाणे माझे धर्मपत्नीचे क्षेत्रात उत्खनन १८६१.९४४ ब्रास उत्खनन दिसत आहे. वसंतराव मोहिते यांचे क्षेत्रात काहीही उत्खनन झालेले नाही. असे दिसत आहे तरी सदर उत्खननाची रोयाल्टी आम्ही भरलेली आहे.

७. जाबदार क्र. ४ यांचे म्हणणे- जाबदार यांना सदरचा आदेश मान्य व कबुल नाही असे म्हणणे सादर केलेले आहे.जाबदार क्र. ४ यांनी आपले म्हणणे सादर केलेले असून सदर म्हणण्याची पुनरावृत्ती करण्याची आवश्यकता नाही.

८. जाबदार क्र. ५ यांचे म्हणणे-

a. जाबदार क्र. ५ यांनी रु. १०० च्या प्रतिज्ञापत्रावर नोटरीद्वारे खालील म्हणणे सादर केले आहे. - मोजे विहापूर येथील गट नं. १२३१ क्षेत्र हे. १५-२६आर, पो.ख. ० ३२ आर, एकूण क्षेत्र हे. १५.५८ आर यातील काही क्षेत्र अमिर मज्जीद पटेल यांचेकडून कराराने स्वतःसाठी घेतले होते व आहे. सदर क्षेत्र खरेदी घेणेसाठी माझेकडे पुरेशी रक्कम नसलेमुळे सदर करार करून मी सदर गटात उत्खनन करत होतो. सदर गटात कोणाची चतुःसिमा कोठे आहे हे मला सुध्दा माहित नसलेने मी सदर संपूर्ण गटात मला वाटेल तेथील ठिकाणी मी उत्खनन करून तेथील दगड काढून खडी वगैरे विक्री करत होतो. मी गट नं. १२३१ मधील क्षेत्रात दगड खाणून उत्खनन करत होतो. सदर माझे व अमिर मज्जीद पटेल यांचे सदर गटाबाबत करार झाला असून सदर गटात कोणाची कोठे क्षेत्र आहे याची मला माहिती नसलेने व सदर गटात मीच वेगवेगळ्या ठिकाणी उत्खनन केलेले आहे. सदर गट नं. १२३१ या संपूर्ण गटाचे पोट हिस्सा फाळणी झालेनंतर सदर गटात पुन्हा इ.टी.एस मोजणी झाली. त्या मोजणीमधून माझे असे निदर्शनास आले की, माझे गैरसमजुतीतून सागर अशोक सावंत व आकाश महादेव जाधव यांचे क्षेत्र कोठे व किती आहे याबाबत मला कोणताही माहिती नसलेने त्यांचे देखील क्षेत्रात मी उत्खनन केलेले आहे. मात्र मी केलेल्या उत्खननाचा दंड हा सागर अशोक सावंत व आकाश महादेव जाधव यांचे नावे पडलेला असे माझे निदर्शनास आले आहे. सदरच्या गटामधील उत्खननात सागर अशोक सावंत व आकाश महादेव जाधव यांची होणारी शासकीय देणी (दंड) सुध्दा मी भरणेस तयार आहे. तसेच या अगोदर देखील त्यांचे नावे असणारा दंड मी यापूर्वीही भरलेला आहे. परंतु त्याच्या पावत्या मला सद्यस्थितीला आढळून येत नाही व माझ्याकडून गहाळ झालेल्या आहेत.

माझ्या माहितीप्रमाणे वरील सर्व मजकूर सत्य व बरोबर असून तो चुकीचा अगर खोटा आढळून आलेस भा.द.वि.स. कलम २००, १९९, १९३ (२) प्रमाणे दंड व शिक्षेस पात्र राहिन याची मला समज आहे.

- b. जाबदार क्र. ५ यांनी दिनांक- २९/०३/२०१५ रोजी अरविंद मारुती यादव व अमीर मज्जीद पटेल या दोघामध्ये झालेले करारपत्र सादर केले असून त्यामधील मजकूर खालीलप्रमाणे -
सदर लिहून देणार यांचे नावे मोजे विहापूर येथील गट नं. १२३१ क्षेत्र हे. १५-२६आर, पो.-३२ आर. एकूण क्षेत्र हे. १५.५८ आर यातील काही क्षेत्र लिहून घेणार यांनी करीरीने स्वतःसाठी घेतला होता व आहे. सदर क्षेत्रात लिहून घेणार यांनी त्यांचेकडे पुरेशी रक्कम आलेनंतर लिहून देणार यांचे उर्वरित रक्कम देवून सदर बाबत खरेदीपत्र करणेचेठरले होते व आहे.सदर खरेदी घेणार यांनी सदरचे क्षेत्रात याअगोदरपासून म्हणजेच सन २०१३ पासून सदर क्षेत्रात दगड खाणून उत्खनन करत होते व आहेत. सदर खरेदी देणार यांच्यात व खरेदी घेणार यांच्यात या अगोदर पासून वेगळा करार झाला होता. परंतु सदर कराराची मुदत संपलेनंतर सदर नवीन करार करणेचे गरजेचे असलेने सदर उत्खननाबाबत सदरचा करार करत आहेत. सदर खरेदी घेणार यांनी या जागेत उत्खनन केलेबाबतचे सरकार ठरवेल त्याप्रमाणे शासकीय देणी भरणेचे या करारात व या अगोदरील करारात ठरले होते व आहे व त्याची सर्व जबाबदारी खरेदी घेणार यांनी घेतलेली होती व आहे.सदर खरेदी घेणार यांनी सदर मिळकतीत उत्खनन केलेले असून त्याप्रमाणे शासकीय देणी वगैरे देणेचे खरेदी घेणार व खरेदी देणार यांचेत ठरले होते व आहे. सदर गट नंबरमध्ये लिहून घेणार उत्खनन करत होतो व आहे. सदरचा करार लिहून देणार व लिहून घेणार यांनी स्वतःच्या समजुतीसाठी शासकीय देणी वगैरे खरेदी घेणार हे लागत असलेस त्यासाठी केलेला होता व आहे.सदर लिहून देणार यांचा उत्खननाबाबत कोणताही संबंध नव्हता व नाही. सदर जागेत शासकीय परवानग्या वगैरे आणून व शासनाची देणी देणेची रक्कम भरून उत्खनन करणेची संपूर्ण जबाबदारी लिहून घेणार यांनी घेतलेली होती व आहे. येणेप्रमाणे करारपत्र लिहून देणार व लिहून घेणार यांनी समजून, उमजून, कोणाचेही दबावास बळी न पडता, राजीखुशीने, स्वसंमतीने मे. नोटरी सो. यांचे समोर केले असे.

१. जाबदार क्र. ६ यांचे म्हणणे-

i) रिस्पॉइंट नं. ६ श्री. आकाश महादेव जाधव यांनी खरेदी केल्या नंतर रिस्पॉइंट यांनी सदर क्षेत्रात शासनाची योग्य ती रितसर परवानगी सन 2018 -19 मध्ये घेवून सदर क्षेत्रात दगड उत्खननाचे खाणीचे काम सुरु केलेले होते. नियमाप्रमाणे त्या बाबतची रॉयल्टीची रक्कम वेळोवेळी भरून तेवढेच उत्खनन रिस्पॉइंट यांनी केलेले आहे. त्या पेक्षा जास्तच बेकायदेशिर असे रिस्पॉइंट यांनी उत्खनन कधीही केलेले नव्हते व नाही.

ii) रिस्पॉइंट नं. 6 श्री. आकाश महादेव जाधव

अ.नं.	चलन नंबर	चलन तारीख	चलन रक्कम	ब्रास
1	MH009303692201718M	11/01/2018	20,035	50
2	MH002403964201920M	07/06/2019	40,680	100
3	MH005754966201920M	28/08/2019	40,680	100
4	MH009888992201920M	24/12/2019	2,00,000	500
5	MH012317922201920M	20/02/2020	2,00,035	500
6	MH012318169201920M	20/02/2020	2,00,035	500

बरोल प्रमाणे शासकीय रॉयल्टीची आकारणीची रक्कम रिस्पॉइंट नं. 6 श्री. आकाश महादेव जाधव यांनी शासनाकडे भरलेली आहे. बरोल तक्त्यामध्ये नमुद केले प्रमाणे रिस्पॉइंट नं. 6 श्री. आकाश महादेव जाधव यांनी एकूण 1750 ब्रासची रॉयल्टी भरणा केलेली आहे. जाबदार क्र ६ यांनी आपले म्हणणे सादर केलेले असून सदर म्हणण्याची पुनरावृत्ती करण्याची आवश्यकता नाही. जाबदार यांना सादरचा आदेश मान्य व कबुल नाही असे म्हणणे सादर केलेले आहे.

१०. जाबदार क्र. ७ यांचे म्हणणे- दि. 2/5/22 पूर्वी हा गट 1231 एकत्रित होता यांचे क्षेत्रफळ 15 हे. 26 आर पोट खराब 0. 32 आर एवढे होते. परंतु दि. 2/5/22 रोजी या गटाची फाळणी झाली असून अमिर पटेल यांचे 1231 /1 असा गट तयार झाला आहे. याचे क्षेत्रफळ 2 हे. 60.29 पोट खराब 290. 16 आर एवढा आहे. तरी गट नं. 1231 मध्ये अमिर पटेल यांच्या नावावरती तहसिलदार सो. कडेगाव यांच्या आदेशाने Shre Surveyors Wagholi Pune. 27 /5 / 22 रोजी केलेल्या मोजणीनुसार अमिर पटेल यांचे नावावरती 2488.266 ब्रास एवढे उत्खनन झाले आहे.

तरी अमिर पटेल यांनी

Sr.No	Chalan No.	Date	Amount	Brass
1	MH006404884201617M	01.12.2016	40180.00	100.00
2	MH007404601201516M	18.02.2016	80070.00	200.00
3	MH008090224201516M	15.03.2016	80070.00	200.00
4	MH004766421201156M	7.11.2015	40035.00	100.00
5	MH012318605201920M	20.02.2020	200035.00	500.00
6	MH002774320201920M	17.06.2019	280680.00	700.00
7	MH009820060202021M	06.01.2021	100680.00	500.00
8	MH012914505202122M	10.02.2022	150680.00	250.00
	Total		9724430.00	2550.00

व. कल्याण राज देसाई पुणे त्यांच्या गटातून

Name:- Kalyan Raj Desai

Sr.No	Challan No	Date	Amount	Brass
1	MH0066784053201920M	27.09.2019	200680	500
2	MH006757420201920M	26.09.2019	200680	500
3	MH006667517201920M	24.09.2019	100680	250
4	MH006695781201920M	25.09.2019	200680	500
5	MH006733538201920M	26.09.2019	200680	500
6	MH002774320201920M	17.06.2019	280680	700
7	MH011075046201819M	25.01.2019	80680	200
8	MH009820060202021M	06.01.2019	200680	500

रॉयल्टी शासनाकडे जमा केली आहे. तरी हिशोब पूर्ण झाला आहे. तसेच त्यानुसार हे नोटीस निकालात काढून आपल्यावरील बोजा कर्मा व्हावा ही विनंती.

निष्कर्ष

१. प्रस्तुत प्रकरणी अपीलदार यांनी इकडील कार्यालयाकडील दंड आदेश क्र. गौणखनिज/कावी/४५/२२ दिनांक- १७/०१/२०२२ रोजीच्या आदेशावर नाराज होऊन मा. उपविभागीय अधिकारीसो. कडेगाव यांचेकडे अपील दाखल केले होते. सदर दंड आदेशामध्ये नमूद ७१७४२ ब्रास इतके उत्खनन झालेबाबत मा. जिल्हा खनिकर्म अधिकारी सांगली यांचेकडील पत्र क्र. मह-३/खनिज/आरआर/१८/२०२० दिनांक-२०/०१/२०२० नुसार इकडील कार्यालयास कळविले होते. त्यानुसार शासकीय कोषागारात भरणा केलेल्या १२३४७ ब्रास वगळता उर्वरित ५९३९५ ब्रास च्या रॉयल्टी रकमेबाबत दंडाची आकारणी इकडील कार्यालयाकडून करणेत आलेली होती. त्यानुसार सदर क्षेत्र सामाईकात असलेने व सदर गटामध्ये असलेल्या क्रशरच्या अनुषंगाने सतीश पांडुरंग वेताळ व माधुरी संतोष वेताळ वगैरे ५ असा आदेश इकडील कार्यालयाकडून करणेत आलेला होता.

२. मा. अपर जिल्हाधिकारीसो, सांगली यांचेकडील पत्र क्र. मह-३/खनिज/आरआर/८/२०२१ दि.०७/०१/२०२२ नुसार कडेगाव तालुक्यासाठी ईटीएस मोजणी करणेसाठी Shree In Surveyors यांची नेमणूक केलेली असून मा.अपर जिल्हाधिकारीसो, सांगली यांचेकडील पत्र क्र.मह-३/खनिज/आरआर/१६६/२०२१ दि.२८/०१/२०२२नुसार ईटीएस मोजणी करून घेऊन अहवाल सादर करणेबाबत कळविले होते. त्याअनुषंगाने कडेगाव तालुक्यामध्ये खाण आराखड्यामध्ये समाविष्ट असलेले गट व खाणपट्टा मंजूर असलेले गट यांची ईटीएस मोजणी करणे आवश्यक असलेने इकडील आदेश क्र.गौणखनिज/कावी/११७/२०२२दिनांक-२८/०१/२०२२ नुसार Shree In Surveyors, Wagholi, Pune यांना कडेगाव तालुक्यातील खाण आराखड्यामध्ये समाविष्ट असलेले गट व खाणपट्टा मंजूर असलेले गट यांची ईटीएस मोजणी करणेबाबत आदेश देणेत आलेले होते. त्याअनुषंगाने Shree In Surveyors, Wagholi, Pune यांचा १३/०२/२०२२ रोजीचा रिपोर्ट इकडील कार्यालयास दि.०४/०३/२०२२ रोजी प्राप्त झाला असून मोजे विहापूर येथील गट नं. १२३१ मधील खाणकाम आराखड्यामध्ये समाविष्ट असलेल्या गटाचा ETS मोजणी अहवाल इकडील कार्यालयास प्राप्त झाला असून सदर अहवालानुसार एकूण ६ अहवाल प्राप्त झाले असून त्याचा तपशील खालीलप्रमाणे आहे.

अहवाल क्रमांक	ब्रास
१	११०४
२	३८१२३
३	६४३४७
४	१४४३५
५	२४८९
६	२१२३४
एकूण	१४१७३२

प्राप्त अहवालानुसार सदर गटामध्ये आजअखेर एकूण १४१७३२ ब्रास इतके उत्खनन झाले असल्याचे कळविले आहे.

इकडील कार्यालयाकडून सदर गट नं. मध्ये ७१७४२ इतक्या ब्रास बाबत भरणा केलेल्या १२३४७ ब्रास वगळता उर्वरित ५९३९५ ब्रास बाबत इकडील कार्यालयाकडील आदेश क्र. गौणखनिज/कावी/४५/२२ दिनांक- १७/०१/२०२२ नुसार कार्यवाही पूर्ण केलेली आहे. तरी ६९९९० इतक्या ब्रास बाबत आपण भरणा केलेल्या १२३४७ ब्रास चलनाचा तपशील वगळता उर्वरित भरणा केलेल्या चलनाचा तपशील बाबत ७ दिवसात इकडील कार्यालयास अहवाल सादर करणेबाबत १.श्री. सतीश पांडुरंग वेताळ, २.माधुरी संतोष वेताळ, ३. श्री. अमीर माजीद पटेल, ४.श्री. वसंतराव जगन्नाथ मोहिते, ५.श्री. सागर अशोक सावंत, ६.श्री. आकाश महादेव जाधव यांना कळविले होते. परंतु संबंधितांनी तदंतर मा. उपविभागीय अधिकारीसो, कडेगाव यांचेकडे इकडील कार्यालयाकडील दंड आदेश क्र. गौणखनिज/कावी/४५/२२ दिनांक- १७/०१/२०२२ रोजीच्या आदेशावर नाराज होऊन अपील दाखल केलेले असून सदर अपिलामध्ये सदर गटामधील एकूण १४१७३२ इतक्या उत्खननाचा देखील उल्लेख आहे. तरी सदर गट हा सामाईकात असलेने कोणी किती उत्खनन केले हे निश्चित सांगा येणे शक्य नव्हते. परंतु मोजे विहापूर येथील गट नं १२३१ या गटाची दि.०७/०४/२०२२ रोजी फाळणी

केलेली असलेबाबत मा.उपविभागीय अधिकारीसो, कडेगाव यांचे निकालपत्रात तसेच अर्जदार व जाबदार यांचे म्हणणे मध्ये आलेला आहे। त्या सर्व बाबींची पुष्टी करणेसाठी व सर्व सहहिस्सेदारांचो समंती सदर पोटहिस्सा मोजणीस होती किंवा कसे ? तसेच केलेली पोटहिस्सा मोजणी योग्य असलेबाबतचा अहवाल उपअधीक्षक भूमी अभिलेख यांचे कार्यालयास इकडील कार्यालयाकडील पत्र क्र.गौणखनिज/कावी/५४१/२०२२ दि.२०/०६/२०२२ नुसार मागणी केलेला होता. त्याबाबत उपअधीक्षक भूमी अभिलेख यांनी त्यांचेकडील पत्र क्रमांक/भूमापन/का.वि/२०२२/जा.क्र.५६० दि.२०/०६/२०२२ नुसार इकडील कार्यालयास अहवाल सादर केलेला असून मोजे विहापूर ता. कडेगाव जि. सांगली येथील गट नंबर १२३१ ची पोट हिस्सा मोजणी ही अर्जदार, श्री. आनंदा शंकर मोरे यांनी या कार्यालयात रितसर पोटहिस्सा मोजणीकामी रितसर चलन भरून अर्ज सादर केला होता त्यास इकडून आगाऊ मुदतीने नोटीसीने तारीख कळवून दिनांक ०७/०४/२०२२ रोजी या कार्यालयात अर्जदार व सहहिस्सेदार उपस्थित होते व अर्जदार व सहहिस्सेदार यांनी गुणाकार बुक व नकाशावर सही अंगठे दिलेले आहे. या सोबतप्रकरणातील छायांकित प्रतीवर सत्य करून देणेत येत आहेत अवलोकनार्थ सादर केला आहे असे कळविले आहे. तरी गुणाकार बुक व नकाशाचे अवलोकन केले असता अर्जदार व सहहिस्सेदार यांचे समंतीने सदर पोटहिस्सा मोजणी झालेचे दिसून येते.

३. पोटहिस्सा मोजणीनंतर सदर गट नं १२३१ चे पोटहिस्से पुढीलप्रमाणे झाले असलेचे दिसून येते.

अ.क्र.	कब्जेदाराचे नाव	पोटहिस्सा नंबर
१.	अमीर माजीद पटेल	१२३१/१
२.	सागर अशोक सावंत आकाश महादेव जाधव	१२३१/२
३.	रुपाली वसंतराव मोहिते	१२३१/३
४.	सतीश पांडुरंग वेताळ	१२३१/४
५.	माधुरी संतोष वेताळ	१२३१/५
६.	अरविंद मारुती यादव	१२३१/६
७.	आनंदा शंकर मोरे	१२३१/७
८.	वसंतराव जगन्नाथ मोहिते	१२३१/८
९.	आसिफ माजीद पटेल	१२३१/९
१०.	इंद्रजीत दत्तात्रय साळुंखे	१२३१/१०

वरीलप्रमाणे पोटहिस्से झालेले दिसून येतात. तसेच त्याप्रमाणे स्वतंत्र सातबारे झालेले दिसून येतात.

४. मा. उपविभागीय अधिकारीसो, कडेगाव यांनी क्रमांक गौख/अपिल ४८/ २०२२ नुसार इकडील कार्यालयास दिलेल्या फेरचौकशीच्या अनुषंगाने गट नं १२३१ मधील पोटहिस्सा मोजणी च्या अनुषंगाने कुणी किती उत्खनन केले हे निश्चित करणेसाठी सदर गटाची पुनश्चः सदर गटाची ई.टी.एस.मोजणी करणे आवश्यक असलेने मा. अपर जिल्हाधिकारीसो, सांगली यांचेकडील पत्र क्र.मह/३/खनिज/आरआर/८/२०२१ दि.०७/०१/२०२२ नुसार कडेगाव तालुक्यासाठी ई.टी.एस.मोजणी करणेकामी श्री ईन सर्व्हेअर पुणे यांची नेमणूक केलेली असून इकडील आदेश क्र.गौणखनिज/कावी/४७८/२०२२ दि.२७/०५/२०२२ नुसार सदर गटाची ई.टी.एस.मोजणी करणेबाबत कळविले होते. त्यास अनुसरून श्री ईन सर्व्हेअर पुणे यांनी त्यांचा अहवाल व मोजणी नकाशा इकडील कार्यालयास सादर केलेले असून मंडळ अधिकारी शाळगाव यांनीही श्री ईन सर्व्हेअर पुणे यांचेसह मोजणीवेळी पंचनामे केलेले असून श्री ईन सर्व्हेअर पुणे यांचा दि.३०/०५/२०२२ रोजीचा अहवाल व मंडळ अधिकारी शाळगाव यांचेकडील अहवाल जा.रनं १२३/२२ दि.३०/०५/२०२२ पंचनाम्यानुसार उत्खनन असलेल्या क्षेत्रातील अहवाल खालीलप्रमाणे आहे.

अ.क्र.	कब्जेदाराचे नाव	पोटहिस्सा नंबर	उत्खनन झालेले ब्रास
१.	अमीर माजीद पटेल	१२३१/१	२४८८.२६६
२.	सागर अशोक सावंत आकाश महादेव जाधव	१२३१/२	१०४७१९.१७७
३.	रुपाली वसंतराव मोहिते	१२३१/३	१८६१.९४४
४.	सतीश पांडुरंग वेताळ	१२३१/४	७३५३.५८८
५.	माधुरी संतोष वेताळ	१२३१/५	७१८९.०६८
६.	अरविंद मारुती यादव	१२३१/६	२६५३१.१४०
७.	आनंदा शंकर मोरे	१२३१/७	०

९.	आसिफ माजीद पटेल	१२३१/९	०
१०	इंद्रजीत दत्तात्रय साळुंखे	१२३१/१०	०

५. संबधितानी इकडील कार्यालयात शेवटच्या ई.टी.एस.मोजणी दिवशी अखेर म्हणजेच ३०/०५/२०२२ अखेर भरणा केलेल्या चलनाचा व भरणा करणेवर शिक्क असलेल्या ब्रास चा तपशील पुढीलप्रमाणे आहे.

अ.क्र.	फब्जेदाराचे नाव	पोटहिस्ता नंबर	उत्खनन झालेले ब्रास	इकडील कार्यालयाकडे ३०/०५/२०२२ अखेर भरणा केलेले ब्रास	भरणा करणेवर शिक्क ब्रास	सदर केसमध्ये अर्जदार व जाबदार यांच्या म्हणणेनुसार उत्खननाबाबतचा तपशील
१.	अमीर माजीद पटेल	१२३१/९	२४८८.२६६	२५५०	- ६१ (६१) ब्रास अतिरिक्त भरणा केलेला आहे.	अर्जदार यांचे म्हणणेनुसार त्यांनी इकडील कार्यालयाकडे एकूण २५५० ब्रास रॉयल्टी भरणा केलेली असून मे. कल्याण राज देसाई यांनी त्यांचे क्षेत्रात ३६५० ब्रास रॉयल्टी भरणा केलेली असून अर्जदार यांचे क्षेत्रात एकूण ६२०० इतक्या ब्रासची रॉयल्टी भरणा केलेली आहे.
२.	सागर अशोक सावंत आकाश महादेव जाधव	१२३१/२	१०४७१९.१७७	१७५०	१०२९६९.१७७	१७५० ब्रासची रॉयल्टी आकाश महादेव जाधव यांनी भरणा केलेली असून जाबदार क्र.५ यांनी सदर गटात उत्खनन केलेचे मान्य केलेले आहे.
३.	रुपाली वसंतराव मोहिते	१२३१/३	१८६१.९४४	०	१८६१.९४४	जाबदार क्र.३ व ९ पती पत्रे असून एकत्रात मौजे विहापूर येथील गट नं. १२३१ मध्ये क्षेत्र खरेदी केले होते. त्यातील संपूर्ण रॉयल्टी २००० ब्रासची हि संपूर्णपणे वसंतराव मोहिते यांचे नावावर भरलेली आहे. परंतु सदरील गटाची फाळणी ०७/०४/२०२२ रोजी झालेली आहे. त्याप्रमाणे माझे धर्मपत्रेचे क्षेत्रात उत्खनन १८६१.९४४ ब्रास उत्खनन दिसत आहे. वसंतराव मोहिते यांचे क्षेत्रात काहीही उत्खनन झालेले नाही. असे दिसत आहे तरी सदर उत्खननाची रॉयल्टी आम्ही भरलेली आहे असे म्हणणे दिलेले आहे.
४.	सतीश पांडुरंग वेताळ	१२३१/४	७३५३.५८८	१३२६५	५९११.४१२	५९११.४१२ इतक्या ब्रास ची अतिरिक्त रॉयल्टी भरणा केलेली आहे.

५.	माधुरी संतोष वेताळ	१२३१/५	७१८९.०६८	९८२४	२६३४.९३२	२६३४.९३२ इतक्या अतिरिक्त रॉयल्टीभरणा के आहे.
६.	अरविंद मारुती यादव	१२३१/६	२६५३१.१४०	०	२६५३१.१४०	श्री अरविंद मारुती यादव यादव यांनी श्री सागर अशोक सावंत व आकाश महादेव जाधव यांचे क्षेत्रात झालेले उत्खनन त्यांनी केलेले असलेचे मान्य केलेले असलेने श्री आकाश महादेव जाधव यांनी भरणा केलेली १७५० ब्रासची रॉयल्टी वगळता उर्वरित २०२९६९.१७७ इतकी ब्रास + २६५३१.१४०=१२९५००.३१७ इतके ब्रास ची रॉयल्टी भरणेवर शिक्क आहे.
७.	आनंदा शंकर मोरे	१२३१/७	०	०	०	०
८.	वसंतराव जगन्नाथ मोहिते	१२३१/८	०	२०००	०	जाबदार क्र.३ व ९ पती पत्रे असून एकत्रात मौजे विहापूर येथील गट नं. १२३१ मध्ये क्षेत्र खरेदी केले होते. त्यातील संपूर्ण रॉयल्टी २००० ब्रासची हि संपूर्णपणे वसंतराव मोहिते यांचे नावावर भरलेली आहे. परंतु सदरील गटाची फाळणी ०७/०४/२०२२ रोजी झालेली आहे. त्याप्रमाणे माझे धर्मपत्रेचे क्षेत्रात उत्खनन १८६१.९४४ ब्रास उत्खनन दिसत आहे. वसंतराव मोहिते यांचे क्षेत्रात काहीही उत्खनन झालेले नाही. असे दिसत आहे तरी सदर उत्खननाची रॉयल्टी आम्ही भरलेली आहे असे म्हणणे दिलेले आहे.
९.	आसिफ माजीद पटेल	१२३१/९	०	०	०	०
१०	इंद्रजीत दत्तात्रय साठुंखे	१२३१/१०	०	०	०	०

६. वरीलप्रमाणे मौजे विहापूर गट नं १२३१ मधील उत्खननाबाबतचा अहवाल असून ई.टी.एस.मोजणी अहवाल, मंडळ अधिकारी शाळगाव यांचे पंचनामे, इकडील कार्यालयाकडील भरणा केलेले चलने व सदर केसमध्ये अर्जदार व जाबदार यांच्या म्हणण्याचा विचार करिता सदर गटामधील उत्खननाबाबत खालीलप्रमाणे वसुली करणे आवश्यक वाटते.

अ.क्र	कब्जेदाराचे नाव	पोटहिस्सा नंबर	उत्खनन झालेले ब्रास	इकडील कार्यालयाकडे ३०/०५/२०२२ अखेर भरणा केलेले ब्रास	भरणा करणेवर शिल्लक ब्रास	शेरा
१.	अमीर माजीद पटेल	१२३१/१	२४८८.२६६	२५५०	०	
२.	सागर अशोक सावंत आकाश महादेव जाधव	१२३१/२	१०४७१९.१७७	१७५०		१७५० ब्रासची रॉयल्टी आकाश महादेव जाधव यांनी भरणा केलेली असून जबादार क्र.५ यांनी सदर गटात उत्खनन केलेचे मान्य केलेले असलेने त्यांचे कडून उर्वरित ब्रासचा दंड वसूल करणेत यावा.
३.	रुपाली वसंतराव मोहिते	१२३१/३	१८६१.९४४	२०००	०	जाबदार क्र.३ व ९ पती पत्नि असून एकत्रात मौजे विहापूर येथील गट नं. १२३१ मध्ये क्षेत्र खरेदी केले होते. त्यातील संपूर्ण रॉयल्टी २००० ब्रासची हि संपूर्णपणे वसंतराव मोहिते यांचे नावावर भरलेली आहे. परंतु सदरील गटाची फाळणी ०७/०४/२०२२ रोजी झालेली आहे. त्याप्रमाणे माझे धर्मपत्निचे क्षेत्रात उत्खनन १८६१.९४४ ब्रास उत्खनन दिसत आहे. वसंतराव मोहिते यांचे क्षेत्रात काहीही उत्खनन झालेले नाही. असे दिसत आहे तरी सदर उत्खननाची रॉयल्टी आम्ही भरलेली आहे असे म्हणणे दिलेले असलेने व वसंतराव जगन्नाथ मोहिते यांचे गटात काहीही उत्खनन न झालेने वसंतराव जगन्नाथ मोहिते यांनी भरणा केलेली

17/7/20

						रॉयल्टी रुपाली वसंतराव मोहिते यांचे क्षेत्रात भरणा केलेली असलेचे विसून येत.
४.	सतीश पांडुरंग वेताळ	१२३१/४	७३५३.५८८	१३२६५	०	
५.	माधुरी संतोष वेताळ	१२३१/५	७१८९.०६८	९८२४	०	
६.	अरविंद मारुती यादव	१२३१/६	२६५३१.१४०	०	१२९५००.३१७	श्री अरविंद मारुती यादव यादव यांनी श्री सागर अशोक सावंत व आकाश महादेव जाधव यांचे क्षेत्रात झालेले उत्खनन त्यांनी केलेले असलेचे मान्य केलेले असलेने श्री आकाश महादेव जाधव यांनी भरणा केलेली १७५० ब्रासची रॉयल्टी वगळता उर्वरित १०२९६९.१७७ इतकी ब्रास + २६५३१.१४० = १२९५००.३१७ इतके ब्रास ची रॉयल्टी भरणेवर शिक्क आहे.
७.	आनंदा शंकर मोरे	१२३१/७	०	०	०	
८.	वसंतराव जगन्नाथ मोहिते	१२३१/८	०	०	०	
९.	आसिफ माजीद पटेल	१२३१/९	०	०	०	
१०.	इंद्रजीत दत्तात्रय साळुंखे	०	०	०	०	

पावणी क्रम वसुलीची कार्यवाही पूर्ण करणे आवश्यक आहे.

अजय भासा दि. १६/११/२०२२
उज्वे निकाली दि. १५/११/२०२२
नकास एच. १४/११/२०२२
एफ.ए. १०/११/२०२२

निकालाची समज

अपिल. मे. दिवाणी न्यायालय वरिष्ठ स्तर विटा यांचेकडील स्पे.दि.मु.न१४/२०२२ चा निकाल, मा. उपविभागीय अधिकारीसो, कडेगाव यांचेकडील क्रमांक गौख/अपिल ४८/ २०२२ दि.२६/०५/२०२२ चा निकाल, उपअधीक्षक भूमीअभिलेख यांचेकडील पोटहिस्सा मोजणी, श्री ईन सर्व्हेअर पुणे यांचा दि.३०/०५/२०२२ रोजीचा अहवाल व मंडळ अधिकारी शाळगाव यांचेकडील पंचनामा अहवाल जा.र.नं १२३/२२ दि.३०/०५/२०२२, अजंवार व जाबदार यांचे म्हणणे विचारात घेता फेरचौकशी मधील मुद्दे मान्य करणेत येत असून, इकडील कार्यालयाकडील पंड आदेश क्र. गौखनिज/कावो/४५/२२ दिनांक- १७/०१/२०२२ मध्ये अंशतः बदल करणेत येत आहे.

- निकालपत्रात नमूद केलेप्रमाणे भरणा करणेवर शिल्लक असलेल्या ब्रास बाबत' दंडात्मक कारवाई बाबत स्वतंत्र आदेश निर्गमित करणेत येत आहे.
- सदरचा निर्णय मान्य नसलेस वरिष्ठ न्यायालयात ६० दिवसाच्या आत अपिल दाखल करता येईल.
- सदर निर्णयाची समज सर्व संबंधीताना देणेत यावी.

सदरचा निर्णय www.eqicourt.gov.in या संकेतस्थळावर पाहणेसाठी उपलब्ध आहे.

खरी नकल

१६/११/२०२२

(डॉ शैलजा पाटील)

१५/११/२०२२



1. Satish Pandurang Vetal

2. Madhuri Santosh Vetal

Appellants / Applicants

V/S

1. Circle Officer, Shalgaon

2. Talathi, Vihapur

3. Vasantrao Jagannath Mohite Residing at Belavade Bk. Tal Karad, Dist Satara

4. SagarAshok Sawant Res at Gajanan Hsg Soc, Saidapur, Tal Karad, Dist Satara

5. Aravind Maruti Yadav, Res at Merwewadi, Tal Karad, Dist Satara

6. Akash Mahadev Jadhav, Res at Saidapur Tal Karad, Dist Satara

7. Amir Majjid Patel, Res at Wagheri Tal Karad, Dist Satara

8. Asif Majjid Patel, Res at Wagheri Tal Karad, Dist Satara

9. Rupali Vasantrao Mohite Res at Belawade Butta, Majjid Patel, Res at Wagheri Tal Karad, Dist Satara

10. Ananda ShankarMore, Res at Shivaji Nagar Tal Kadegaon Dist Sangli

11. Indrajit Dattatray Salunkhe, Res at Nevvari, Tal Kadegaon Dist Sangli

(All Respondents)

Re-enquiry Order as per Provision 247 of Maharashtra Land Revenue Act 1966

1. Hon. Deputy Regional Officer, Kadegaon has partially upheld appeal within the ambit of the verdict (Spe. Di. Mu. No. 94/2022) given by Hon. Civil Court Senior Division, Vita, and has directed this office to conduct revised enquiry in respect of No. Gau. Kha./Appeal 48 / 2022 and to pass just and equitable order.

The points for re-enquiry are as under:-

a. Who are the joint holders of Gat No. 1231

b. How many mines were in operation on the date of drone survey and the level of excavation of each mine

c. How much excavation each owner of the said Gat no. 1231 has done

d. How much royalty amount has each owner of the said Gat no. 1231 deposited in Government Treasury

e. How much brass royalty amount due from each owner of the said Gat no. 1231 is in arrears

f. How much remaining amount of brass royalty amount due from each owner of the said Gat no. 1231 is liable for penalty

g. According to field survey of Gat no. 1231 total excavation is 71742 brass. The account of the said 71742 brass has to be settled. Total brass minus brass for which royalty has been paid equal to remaining minor mineral brass

h. To decide the penalty amount in respect of excavation according to field survey of Gat no. 1231 without revenue loss to the state and to pass just and equitable order.

2. Accordingly, notices were issued to both the parties to the said matter and they were given adequate opportunity to submit their written statement and arguments.

3. Appellants submitted the following points in their written statement and arguments:-

a. Appellant No. 1 :- Shri Satish Vetal, Res at Vihapur, Tal Kadegaon, Dist. Sangli explains that Gat No 1231 was one Gat on 2/5/22. The area of the Gat was 15 Ha 26 R Pot Kharab 0.32. This Gat was divided on 2/5/22 and Satish Vetal is now the owner of 1231/4 with area of 1 Ha 1.68 and 1 ha 1.68. According to survey by M/s Shre In Surveyors, Wagholi Pune on 27/5/22 done as per order of Hon. Tehsildar, Kadegaon, Satish Vetal has done 7353.588 brass excavation. He has paid royalty to the Government for 7353.588 brass excavation. The account therefore is complete and the said notice be withdrawn and charge on his land be released.

b. Appellant No.2:- Smt Madhuri Vetal, Res at Vihapur, Tal Kadegaon, Dist. Sangli explains that Gat No 1231 was one Gat on 2/5/22. The area of the Gat was 15 Ha 26 R Pot Kharab 0.32. This Gat was divided on 2/5/22 and Satish Vetal is now the owner of 1231/5. According to survey by M/s Shre In Surveyors, Wagholi Pune on 27/5/22 done as per order of Hon. Tehsildar, Kadegaon, Satish Vetal has done 7189.068 brass excavation. She has paid royalty to the Government for 7189.068 brass excavation. The account therefore is complete and the said notice be withdrawn and charge on his land be released.

c. Appellants No. 1 and 2 have reiterated their statements arguing that appellants have not done any illegal excavation and said that the charge created for recovery of penalty on Gat No. 1231/4 and 1231/5 be released and order be passed to remove the same from revenue records.

4. Say of Respondent No. 1:- Panchanama of survey done by Shree In Surveyors is enclosed and contains particulars of survey and excavation. Submitted for further action.

5. Say of Respondent No.3 and 9:-In response to our notice dated 01/06/2022, applicant Shri Vaasantrao Jagannath Mohite submits on behalf of Sou Rupali Vasantrya Mohite, Mouje Wihapur, Taluka Kadegaon, Sangli, that prior to 2/5/2022 property at Gat No. 1231 was of 15/26 Are with Rs 20 11.18 paise tax. This Gat was partitioned on 2/5/2022 and now 1.Vaasantrao Jagannath Mohite holds Gat 1231/8 area 1 ha 1.67 Are and 2. Sou Rupali Vasantrya Jagannath

Mohite holds Gat No.1231/3 area 1 ha 1.67 Are. Prior to the partition Vaasantrao Jagannath Mohite and Sou Rupali Vasantrya Mohite had a stone quarry in this Gat. As per the revised survey done by Shree In Surveyors, Wagholi, Pune under order of Tehsildar, Kadegaon, ETS of Sou Rupali Vasantrya Mohite has been assessed at 1861.944 as on 30/5/22. Accordingly, Shri Vasantrya Mohite has paid royalty as under:-

SrNo	Gat No.	Challan No.	Date	Amount	Brass
1	1231	MH 00995379820192M	26.12.2019	200000.00	500
2		MH00995383620192M	26.12.2019	200000.00	500
3		MH01231747920192M	20.02.2020	200035.00	500
4		MH01231710420192M	20.02.2020	200035.00	500
		Total		800070	2000

As this royalty has been paid the account is complete. Therefore this notice be cancelled and the charge created on our 7/12 be released.

6. Say of Respondent No.3 and 9:- The two of us are husband and wife and we had jointly purchased land at Gat No. 1231 at Mouje Wihapur. The entire royalty for 2000 brass has been paid in the name of Shri Vasantrya Mohite. The said Gat was partitioned on 07/04/2022 after which excavation of 1861.944 brass is noted in the part of my wife and no excavation is noted in the part owned by Vasantrya Mohite. We have paid royalty for the entire excavation.

7. Say of Respondent No. 4:- The respondent has stated earlier that the said order is not acceptable to him and therefore it is not necessary for him to file a say again.

8. Say of Respondent No. 5:-

a. Respondent No.5 has filed a notarised affidavit on Rs 100 stamp paper and stated as follows:

I had taken on lease from Aamir Majjid, part area out of total area of 15-26 Are pot kharaba 0.32 Are, total 15.58 Are in Gat No 1231 for my use. I still hold the lease. As I did not have enough money to buy the said area of land I had taken it on lease and I was undertaking excavation in it. As I did not know the boundaries of each owner I was I was undertaking excavation anywhere in the said land as per my wish and was selling the stone and stone metal so excavated. I was excavating stones in Gat No. 1231 and selling them. There is a contract between myself and Aamir Majjid Patel in respect of this Gat and, as was unaware of who owns how much area in this Gat I have excavated in different places. After the partition of the said Gat into sub parts, a fresh E.T.S. was done. I came to know after the said survey that due to my ignorance about where and how much land of the said Gat is owned by Sagar Ahok Sawant and Aakash Mahadev Sawant, I had done excavation in land owned by them too. The penalty for this excavation has been noted on the land owned by Sagar Ahok Sawant and Aakash Mahadev Sawant. I am prepared to pay the said penalty and dues levied by the Government in the said land in the Gat. I have also paid in the past such penalty charged to them but the receipts for those payments are misplaced by me.

The above statement is true and correct and I am aware that if it is found to be false I am liable for penalty and sentence under Section 200, 199, 193(2) of the I.P.C.

b. Respondent No. 5 has submitted the agreement dated 29/03/2015 between Arvind Maruti Yasav and Aamir Majjid Patel the content of which is as under:-

The lessor owns ha 15.26 Are, Pot Kharab 32 Are total ha 15 58 Are at Gat No 1231, Mouje Wihapur. A part of this land was taken and still held on lease by the leasee under agreement. It was agreed that the leasee will buy the said land under a purchase deed when he has adequate money to buy it. The leasee / buyer had been undertaking and still undertakes excavation in the said land since year 2013. A separate agreement was already signed between the said seller and buyer but, as the term of the said agreement was over it was necessary to sign fresh agreement an agreement for excavation is being signed. The buyer had agreed in this agreement as well as the earlier agreement that he will be responsible to pay all Government dues as and when decided by the Government. The said buyer has undertaken excavation in the said property and it is agreed between that seller and the buyer that he will pay all Government dues. The leasee has been and still does excavation in the said Gat number. The said agreement was signed by the seller and the buyer for mutual understanding about Government dues if any, payable by the buyer.

9. Say of Respondent No.6:-

i) Respondent No. 5 Shri Akash Mahadev Jadhav had started excavation in the said land purchased with proper mining permission of the Government in 2018-19. He has undertaken excavation allowed in the permission and has paid royalty for the same from time to time. No other excavation is done at any time.

ii) Respondent No. 6 Shri Akash Mahadev Jadhav:-

Sr No.	Challan No.	Date of challan	Challan amount	Brass
1	MH009303692201718M	11/01/2018	20,035	50
2	MH002403964201920M	07/06/2019	40,680	100
3	MH005754966201920M	28/08/2019	40,680	100
4	MH009888992201920M	24/12/2019	2,00,000	500
5	MH012317922201920M	20/02/2020	2,00,035	500
6	MH012318169201920M	20/02/2020	2,00,035	500

Respondent no.6 Shri Akash Mahadev Jadhav has paid to the Government royalty amount as above. Shri Akash Mahadev Jadhav has paid royalty for 1750 brass as stated in the table above. Respondent No. 6 has submitted his say so there is no need to reiterate. The respondent has stated that the said order is not acceptable or agreeable.

10. Say of respondent no. 7:- Before 2/5/22 Gat 1231 was one undivided Gat with area 15 ha 26 Are pot kharab 0.32. This Gat was partitioned on 2/5/22 Gat 1231/1 was created in the name of Aamir Patel. Area of this Gat is 2 ha 60.29 Are pot kharab 290.16 Are. According to survey by M/s Shre in Surveyors, Wagholi Pune on

27/5/22 done at Gat no. 1231/1 as per order of Hon. Tehsildar, Kadegaon, 2488.266 brass excavation is measured on the name of Amir Patel.

Amir Patel has

Sr No.	Challan no.	Date	Amount	Brass
1	MH006404884201617M	01.12.2016	40,180.00	100.00
2	MH007404601201516M	18.02.2016	80,070.00	200.00
3	MH008090224201516M	15.03.2016	80,070.00	200.00
4	MH004766421201156M	07.11.2015	40,035.00	100.00
5	MHO12318605201920M	20.02.2020	2,00,035.00	500.00
6	MH002774320201920M	17.06.2019	2,80,680.00	700.00
7	MH009820060202021M	06.01.2021	1,00,680.00	500.00
8	MH012914505202122M	10.02.2022	1,50,680.00	250.00
TOTAL			9724430.00	2550.00

And from the Gat of Kalyan Raj Desai

Name : Kalyan Raj Desai

Sr No	Challan No.	Date	Amount	Brass
1	MH0066784053201920M	27.09.2019	200680	500
2	MH006757420201920M	26.092019	200680	500
3	MH006667517201920M	24.09.2019	100680	250
4	MH006695781201920M	25.09.2019	200680	500
5	MH006733538201920M	26.09.2019	200680	500
6	MH002774320201920M	17.06.2019	280680	700
7	MH011075046201819M	25.01.2019	80680	500
8	MH009820060202021M	06.01.2019	200680	700
TOTAL			1465440	3650

The royalty has been paid to the Government as above. The account is therefore settled. The notice may please be withdrawn and charge be released.

Conclusion

1. In this matter appellant had filed an appeal with Hon Deputy Regional Officer, Kadegaon against penalty order of this office no. Gaun Khanij/KaaVee/45/22 dt 17/01/2022 as he was not satisfied with the said order. The penalty order mentioned excavation of 71742 brass as informed to this office by Hon District Mining Officer, Sangli vide letter ma ha - 3 / khanij / RR / 98/2020 dt 20/01/2020. Accordingly penalty was levied on royalty amount payable for 59395 brass (excluding 12347 brass for which royalty was paid into the Government treasury. Considering that the land is jointly held and taking into account the crusher there, order was issued to Satish Pandurang Vetal, Madhuri Satish Vetal and 5 others.

2. As per letter from Additional Collector Sangli, no. ma ha /3/khanij/RR/8/2021

dt 07/01/2022, Shree In Surveyors were appointed for ETS survey of Kadegaon and they were informed by Additional Collector Sangli, vide

letter no. ma ha /3/khanij/RR/166/2021dt 28/01/2022 to hold ETS Survey and submit report. As it was necessary to hold ETS Survey of all Gat in mining plan and Gat for which mining lease was sanctioned, the necessary order was issued. In this context a report from Shree In Surveyors, Wagholi, Dist Pune dt 13/02/2022 in respect of those Gat in the Gat No.1231 which are included in the mining plan has been received by this office on 04/03/2022. There are six(6) reports, the particulars of which are as follows:-

Report no.	Brass
1	1104
2	38123
3	64347
4	14435
5	2489
6	21234
Total	141732

It is informed that excavation of 141732 brass has been done in the said Gat as on today.

This office has completed action as per order order no. Goun Khanij/kaa vi/ 45/22dt 17/01/2022 in respect of 71742 brass excavation in the said Gat of which 12347 brass is excluded as royalty is paid and the remaining 59395. In respect of royalty payment for 69990 brass, excluding 12347 brass for which payment is made, 1 Shri Satish Pandurang Vetal 2 Madhuri Santosh Vetal 3 Aamir Majid Patel 4. Shri Vasantao Jagannath Mohite 5. Shri Sagar Ashok Sawant 6. Shri Akash Mahadev Jadhav were advised to complete the payment and submit to this office the challan particulars within 7 days.

The persons concerned were not satisfied with this order no. Goun Khanij/kaa vi/ 45/22dt 17/01/2022 and made appeal to Hon. Deputy Regional Officer. The appeal contains reference to the 141732 brass excavation in the said Gat. As the Gat is jointly held, it was not possible to state how much excavation was done by which holder. However, the said Gat 1231 at Mouje Wihapur was partitioned on 07/04/2022 the reference to which appears in the order of Hon Deputy Regional Officer as well as applicants and respondents. This office had requested the office of deputy superintendent land records vide letter no. Goun Khanij/kaa vee/ 541/2022 dt 20/06/2022 to all facts and to advise whether all the sub part owners had agreed to this survey of each sub part and also provide a report confirming that the survey of sub parts was appropriate and in order. The office of Deputy Superintendent, Land Records in their letter no. bhumapan/ka vi/ 2022/Ja kra.560 dt 20/06/22 has given a report that survey of sub parts of Gat 1231, Wihapur, Tal Kadegaon Dist Sangli was done on the basis of application submitted by applicant Ananda Shankar More with proper challan. This office had advised the applicant and all sub part owners to be present in this office on 07/04/2022. The applicant as well as all sub part owners were present on that day and have signed / put thumb impression on the measurements book and maps. Photo copies of all documents in this respect were certified as true copies and report sent for observations. Thus it is clear from the measurement book and maps that the survey of sub parts has been done with the consent of applicant and all joint owners.

3. After the survey of sub parts the following sub parts of Gat no. 1231 are observed:

Sr No.	Name of the holder	Sub part number
1	Aamir Majid Patel	1231/1
2	Sagar Ashok Sawant Akash Mahadev Jadhav	1231/2
3	Rupali Vasant Rao Mohite	1231/3
4	Satish Pandurang Vetal	1231/4
5	Madhuri Santosh Vetal	1231/5
6	Aravind Maruti Yadav	1231/6
7	Ananda Shankar More	1231/7
8	Vasant Rao Jagannath Mohite	1231/8
9	Asif Majid Patel	1231/9
10	Indrajit Dattatreya Salunkhe	1231/10

The sub parts as above are observed and individual 7/12 are issued.

4. In accordance with the order of Hon. Dy Regional Officer, Kadegaon No. Gou Kha/ Appeal 48/ 2022 in respect of re-enquiry of survey of sub parts of Gat No. 1231, it was necessary to conduct fresh survey of the said Gat to determine who has done how much excavation. Thus Shree In Surveyors Pune have been appointed vide letter from Hon. Additional District Collector, Sangli, no. Ma Ha/3/Khanij/ RR/ 8/2021 dt 07/01/2022. Thereupon the surveyors Shree In Surveyors Pune were advised vide letter. no. Goun Khanij/Ka Vi/ 478/ 2022 dt 27/05/2022 to conduct ETS of survey of the said Gat. Accordingly, Shree In Surveyors have submitted to this office the report and maps. Circle Officer Shalgaon was present at the time of survey and done the panchnama. Report of Shree In Surveyors Pune dt 30/05/2022 and report of Circle Officer Shalgaon no. Outword Register No. 123/22 dt 30/05/2022 and panchnama contains particulars of excavation in the said Gat as follows:

Sr No.	Name of the holder	Sub part number	Excavation (Brass)
1	Aamir Majid Patel	1231/1	2488.266
2	Sagar Ashok Sawant Akash Mahadev Jadhav	1231/2	104719.177
3	Rupali Vasant Rao Mohite	1231/3	1861.944
4	Satish Pandurang Vetal	1231/4	7353.588
5	Madhuri Santosh Vetal	1231/5	7189.068
6	Aravind Maruti Yadav	1231/6	26531.140
7	Ananda Shankar More	1231/7	0
8	Vasant Rao Jagannath Mohite	1231/8	0
9	Asif Majid Patel	1231/9	0
10	Indrajit Dattatreya Salunkhe	1231/10	0

5. Particulars about payments made to this office by the concerned persons till the last day of ETS survey, that is, till 30/05/2022 and the challans for these payments as well as brass on which royalty is not paid are as follows:

Sr No.	Name of the holder	Sub part number	Excavation (Brass)	Royalty paid for brass	Brass not paid royalty for	Excavation details as per applicants / respondents in the case
1	Aamir Majid Patel	1231/1	2488.266	2550	- 61 (excess payment made on 61 brass)	According to applicant royalty for 2550 brass has been paid to this office and applicant Kalyan Raj Desai has paid royalty for 3650 brass. Thus royalty for 6200 brass is paid for land of applicant
2	Sagar Ashok Sawant Akash Mahadev Jadhav	1231/2	104719.177	1750	102969.177	Akash Mahadev Jadhav has paid royalty for 1750 brass. Respondent no. 5 has admitted to excavation in the said Gat
3	Rupali Vasant Rao Mohite	1231/3	1861.944	0	1861.944	Respondent no. 3 and 9 are husband and wife and they bought land jointly in Gat 1231. Royalty for entire 2000 brass has been paid in the name of Vasant Rao

						Mohite. This Gat was partitioned on 07/04/2022 thereby showing excavation of 1861.944 brass in the land of my wife and no excavation is seen in part owned by Vasantao Mohite. Their say is they have paid royalty for entire excavation
4	Satish Pandurang Vetal	1231/4	7353.588	13265	5911.412	Additional royalty for 5911.412 brass has been paid
5	Madhuri Santosh Vetal	1231/5	7189.068	9824	2634.932	Additional royalty paid for 2634.932 is paid
6	Aravind Maruti Yadav	1231/6	26531.140	0	26531.140	As Shri Arvind Maruti Jadhav has admitted that he has done excavation in the part owned by Sagar Ashok Sawant and Akash Mahadev Jadhav, royalty of 102969.177 excluding 1750 brass paid for by Akash Mahadev Jadhav remaining 102969.177 brass plus 265531.140

						brass = 129500.317 brass is unpaid
7	Ananda Shankar More	1231/7	0	0	0	0
8	Vasantrao Jagannath Mohite	1231/8	0	2000	0	Respondent no. 3 and 9 are husband and wife and they bought land jointly in Gat 1231. Royalty for entire 2000 brass has been paid in the name of Vasantrao Mohite. This Gat was partitioned on 07/04/2022 thereby showing excavation of 1861.944 brass in the land of my wife and no excavation is seen in part owned by Vasantrao Mohite. Their say is they have paid royalty for entire excavation
9	Asif Majjid Patel	1231/9	0	0	0	0
10	Indrajit Dattatreya Salunkhe	1231/10	0	0	0	0

6. The report about excavation in Gat 1231 at Mouje Wihapur is as above. In view of ETS Survey report, Panchanams of Circle Officer, Shalgaon, challans for payments made to this office and the say submitted by applicants and appellants, the following recovery in respect of the said excavation is felt necessary:

Sr No.	Name of the holder	Sub Part No.	Brass excavation	Payment made to this office for brass	Unpaid amount brass	Remark
1	Aamir Majjid Patel	1231/1	2488.266	2550	0	-
2	Sagar Ashok Sawant Akash Mahadev Jadhav	1231/2	1750			Sagar Ashok Sawant and Akash Mahadev Jadhav have paid royalty for 1750 brass. As respondent no. 5 has admitted to excavation, penalty for the remaining brass be recovered from him
3	Rupali Vasant Mohite	1231/3	1861.944	2000	0	Respondent 3 and 9 are husband and wife who jointly bought land in Gat 1231. Entire royalty for 2000 brass is paid in the name of Vasant Mohite. However, as the Gat was partitioned on 07/04/2022 excavation of 1861.944 is seen in my land. As Vasant Mohite has said that no excavation is done in the land owned by him royalty is seen paid for the land of Rupali Vasant Mohite.
4	Satish Pandurang Vetal	1231/4	7353.588	13265	0	
5	Madhuri Santosh Vetal 1231/5	1231/5	7189.068	9824	0	
6	Aravind Maruti Yadav	1231/6	26531.140	0	129500.317	Shri Aravind Maruti Yadav has admitted that he has done

						the excavation observed in the land of Sagar Ashok Sawant and Akash Mahadev Jadhav, royalty for excavation brass excluding what is paid for by Shri Akash Mahadev Jadhav (1750 brass) i.e. 102969.177 +26531.140 = 129500.317 is pending payment.
7	Ananda Shankar More	1231/7	0	0	0	
8	Vasatrao Jagannath Jadhav	1231/8	0	0	0	
9	Aasif Majjid Patel	1231/9	0	0	0	
10	Indrajit Dattatreya Salunkhe	1231/10	0	0	0	

Action above is to be completed.

Gist of Decision

Gist of Decision

In consideration of the decision on appeal Spe.Di.Mu.Na.94/2022 by Hon.Civil Court Senior Division, decision of Hon Dy Regional Officer, Kadegaon, in respect of appeal no. GouKha/Appeal 48/ 2022 dt 26/05/2022 , Sub Part survey of Dy Superintendent of Land Records, report of Shree In Surveyors Pune and Panchanama report of Circle Officer, Shalgaon Ja.Ra.No.123/22 dt 30/05/2022 points raised in re enquiry are upheld and order of this office no. GouKhanij/KaVi/45/22 dt 17/01/2022 is being partially modified.

2. Separate order is being issued in respect of penal action for unpaid brass as stated in the order

3. If this decision is not acceptable appeal to the higher court can be filed within 60 days.

4. All concerned may be intimated about this decision.

5. This decision is available on internet site www.eajcourt.gov.in

True Copy

For

Tehsildar, Kadegaon

Sd

(Dr Shailaja Patil)

Tehsildar Kadegaon



स्वातंत्र्याचा अभूत महोत्सव



महाराष्ट्र शासन
महसूल विभाग
तहसिल कार्यालय कडेगांव
गौणखनिज संकलन

दूरध्वनी क्र. -०२३४७-२४३१२२

ई-मेल- tahasilkadegaon2347@gmail.com

वाचले क्र. -१. महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) अधिनियम १९५७-सुधारणा नियम २०१३

दि.१८ जुलै २०१३

२. महाराष्ट्र जमीन महसूल अधिनियम-१९६६ चे कलम -४८ पोटकलम ७ व ८ (१) (२) मधील तरतूद

३. गौण खनिज अधिपत्रक उत्खनन व वाहतुकीबाबत शास्त्रीची कारवाई दिशादर्शक निर्देश शासन परिपत्रक

क्र.गौखनि/१०/०३१६/प्र.क्र.२६९/ख. दि.१४/०६/२०१७

४. महाराष्ट्र शासन राजपत्र असाधारण भाग- ४ व दिनांक २७ सप्टेंबर २०१७

५. महाराष्ट्र शासन राजपत्र असाधारण भाग- ४ व दिनांक १२/०१/२०१८

६. मा. अपर जिल्हाधिकारीसो सांगली यांचेकडील परिपत्रक क्र.मह/३/खनिज/आरआर/३७२/२२

दि.०२/०३/२०२२

७. मा. अपर जिल्हाधिकारीसो, सांगली यांचेकडील पत्र क्र.मह/३/खनिज/आरआर/८/२०२१ दि.०७/०१/२०२२

८. मा.अपर जिल्हाधिकारीसो, सांगली यांचेकडील पत्र क्र.मह/३/खनिज/आरआर/१६६/२०२१ दि.२८/०१/२०२२

९. इकडील आदेश क्र.गौणखनिज/कावी/११७/२०२२ दिनांक-२८/०१/२०२२

१०. Shree In Surveyors, Wagholi, Pune यांचा दि.१३/०२/२०२२ रोजीचा रिपोर्ट इकडील कार्यालयास

दि.०४/०३/२०२२ रोजी प्राप्त

११. इकडील पत्र क्र.गौणखनिज/कावी/२४८/२२ दि.०७/०३/२०२२

१२. श्री सतीश पांडुरंग वेताळ व सौ माधुरी संतोष वेताळ रा. सुर्ली ता.कराड जि.सातारा यांचा दि.२९/०३/२०२२ रोजीचा

सुलासा

१३. इकडील दंड नोटीस क्र.गौणखनिज/कावी/३८०/२२ दिनांक-०४/०४/२०२२

१४. मा. उपविभागीय अधिकारीसो. कडेगाव यांचेकडील निकाल क्रमांक गौख/अपिल ४८ / २०२२

दि.२६/०५/२०२२

१५. तहसिलदार कडेगाव यांचेकडील निकाल क्र.गौ.ख/फैचौ./०१/२०२२ दि.१४/०७/२०२२

आदेश

क्र.गौणखनिज/कावी/ 706 /१२

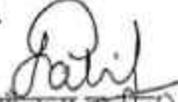
दिनांक- ०८/०१/२०२२

मौजे विहापूर येथील १२३१ मधील खाणकाम आराखड्यामध्ये समाविष्ट असलेल्या गटामध्ये श्री ईन सर्व्हेअर नुणे यांचा दि.३०/०५/२०२२ रोजीचा अहवाल व मंडळ अधिकारी शाळगाव यांचेकडील अहवाल जा.रनं १२३/२२ दि.३०/०५/२०२२ पंचनाम्यानुसार १५०१४३.१८३ इतके एकूण उत्खनन झालेले असून वरील वाचले क्र.१ ते १४ मधील तरतुदी व निर्देशानुसार तसेच वरील वाचले क्र. १५ मध्ये झालेल्या आदेशास अधीन राहून भ्रमण करणेवर शिल्लक असलेल्या रकमेबाबत स्वतंत्र आदेश निर्गमित करणेनं येत असलेबाबत वाचले क्र.१५ मधील निकालपत्रामध्ये नमूद केलेले असून त्यानुसार श्री अरविंद मारुती यादव रा.मेरवेवाडी ता.कराड जि.सातारा यांनी १२९५०१ इतक्या ब्रासचे अतिरिक्त उत्खनन केलेचे निष्पन्न झालेले आहे.

तरी त्याबाबत तुम्हास वरील वाचले क्र १ ते ६ अन्वये खालीलप्रमाणे दंडाची नोटीस देणेत येत आहे.

अ. क्र.	उत्खनन ठिकाण व गट नं	गौणखनिज प्रकार	उत्खनन वाहतूक केलेले ब्रास व प्रकार	गौण खनिज बाजार मूल्य प्रति ब्रास रु.	गौण खनिज बाजार मूल्याच्या पाच पट रक्कम रक्कम (४ X ५ ^{०५})	Royalty ची रक्कम	भूपृष्ठ भाडे	जिल्हा खनिज प्रतिष्ठान निधीची १० टक्के रक्कम
१	२	३	४	५	६	७	८	९
१	विहापूर गट नं ०२३१/१६	दगड	१२९५०१	१७५०	१२९५० x १७५० x ५ = ११३३३३७५०/-	७७७००६००	१०००/	७७७००६०/-

सदरची एकूण रक्कम रु - १२१०८३५३५०/- (अक्षरी रक्कम- एकशे एकवीस कोटी आठ लाख पस्तीस
तीनशे पन्नास) इतकी रक्कम शासनखाती व रक्कम रु - ७७७००६०/- (सत्याहतर लाख सत्तर हजार साठ)
रक्कम जिल्हा खनिज प्रतिष्ठान निधी खाते-बँक ऑफ महाराष्ट्र बँक-खाते क्र.६०३५५३५०८०६ याप्रमाणे आठ
दिवसांचे आत शासन जमा करावी. व त्यांचे चलन व पावती इकडे सादर करावी. सदर रक्कम मुदतीत शासनजमा न
केल्यास सदर रक्कम महाराष्ट्र जमीन महसूल अधिनियम -१९६६ मधील तरतुदीप्रमाणे सक्तीचे उपायांना वसूल करणेत
येईल याची नोंद घ्यावी. तसेच आपलेवर फौजदारी गुन्हा दाखल करणेत येईल याची नोंद घ्यावी.


(डॉ. शिल्पा वाटील)
8/9/2020
तहसिलदार कडेगाव

प्रति,

श्री अरविंद मारुती यादव रा.मेरवेवाडी ता.कराड जि.सातारा


१६

प्रति- तलाठी विहापूर

सदरचा आदेश संबंधितास बजावून दिनांकित पोहोच इकडे सादर करावी. तसेच संबंधितानी सदरची
रक्कम आठ दिवसांचे आत शासन जमा केली कि नाही याबाबत खात्री करून संबंधितांचे सातबारावर बोजा नोंद करणेत
यावा.व सातबारा इकडील कार्यालयास सादर करावेत.

प्रत- मा. उपविभागीय अधिकारीसो, कडेगाव यांना ग्राहितीसाठी सविनय सादर.


08.09.20
तलाठी विहापूर
कार्यालय, कडेगाव
तहसिलदार कार्यालय, कडेगाव

तलाठी विहापूर

व संबंधी पत्तकार यांनी

अरविंद मारुती यादव रा.मेरवेवाडी ता.कराड

जिल्हा R3AD यांनी दिली खाते क्रमांक नोंद

S.R नावक वसूल नोंद आहे.

Government of Maharashtra

Revenue Department

Tehsil Office Kadegaon

Minor Minerals Branch

Tel No. 02347-243122

email: tehsilkadegaon2347@gmail.com

Read: 1. Maharashtra Mining and Minerals (Development & Regulation Act 1957 – Amended Rules 2013 Dt. 18 July 2013

2. Provisions of Maharashtra Land Revenue Act 1966 , Section 48 sub section 7 and 8(1) (2)

3. Government circular gou kha ni/10/0316/ pra kra 269 / kha dt 14/06/2017 in respect of penal action on illegal mining and transport of minor minerals

4. Maharashtra Government Gazette extraordinary, Part 4 B dt 27/09/2017

5. Maharashtra Government Gazette extraordinary, Part 4 B dt 12/01/2018

6. Hon Additional District Collector Sangli letter no. Ma Ha /3/khanij/ RR/ 372/22 dt 02/03/2022

7. Hon Additional District Collector Sangli letter no. Ma Ha /3/khanij/ RR/ 8/2021 dt 07/01/2022

8. Hon Additional District Collector Sangli letter no. Ma Ha /3/khanij/ RR/ 166/2021 dt 28/01/2022

9. Order of this office no. Gaun Khanij/kaa vee / 117/2022 dt 28/01/2022

10 Report of Shree In Surveyors, Wagholi Pune dt 13/02/2022 received by this office on 04/03/2/ /022

11 Letter from this office no. Gaun Khanij/kaa vee / 248/22 dt 07/03/2022

12 Explanation from Satish Pandurang Vetal and Sou Madhuri Santosh Vetal, res Surli, Tal Karad, Dist Satara dt 29/03/2022

13 Penalty notice from this office no. Gaun Khanij/kaa vee / 3-0/22 dt 04/04/2022

14. decision of Hon Dy Divisional Officer, Kadegaon, in respect of appeal no. GouKha/Appeal 48/ 2022 dt 26/05/2022

15. Decision of Tehsildar, Kadegaon no. Gou Kha / Phe Chau / 01/2022 Dt 14/07/2022

Order

No. Gaun. Khanij /KaaVee/ 706/22

dt.08/09/2022

According to report of Shree In Surveyors, Wagholi Pune dt 30/05/2022 and Panchanama report of Circle Officer, Shalgaon Ja.Ra.No.123/22 dt 30/05/2022, total excavation of 150143.183 brass has taken place. And according to provisions and orders in read No. 1 to 14, and subject to order is read No. 15 and as per mention in Read no. 15 that separate order is being issued, it is observed that Shri Aravind Maruti Yadav , Res Bherwewadi,Tal Karad, Dist Satara has done additional excavation of 129501 brass.

A notice to pay penalty is hereby issued on you as per read no. 1 to 6 above:

Sr no.	Place of excavation and Gat no.	Category of minor mineral	Brass Excavated / transported	Market value of minor mineral Rs./ brass	Sum equal to 5 times the market value col 4 X 5	Amount of royalty	Lease rent	10 per cent for District Minerals Foundation
1	2	3	4	5	6	7	8	9
1	Wihapur Gat No. 1231/6	Stone	129501.	1750	129500x1750x5= 11.....3750	77700600	1000	777060

The said total amount of Rs. 1210835350/- (Rupees one hundred and twentyone crore eight lakh thirtyfive thousand) be paid into Government account and a sum of Rs 77,70,060/- (Rupees seventyseven lakh seventy thousand sixty) be paid into District Minerals Foundation Fund account – A/C Bank of Maharashtra account no. 60355350806 within eight days and the challans and receipts for the payments be submitted to this office. If the said amounts are not paid to the Government within the stipulated time the said amounts will be recovered as per provisions in the Maharashtra Land Revenue Act 1966 which may be noted. It may also be noted that a criminal offence will also be filed against you.

Sd/-
Dr Shailaja Patil
Tehsildar Kadegaon

To

Shri Aravind Maruti Yadav, Res Mervewadi, Tal. Karad, Dist Satara

Copy to: Talathi Wihapur

This order may be served on the person concerned and acknowledgement with date of receipt be forwarded to this office. It may also be ensured whether the person concerned has paid the said amounts to the Government within seven days and a charge on the 7/12 may be noted and the 7/12 may be submitted to this office.

Copy: Respectfully submitted to Dy Divisional Officer, Kadegaon for information.

गाव नमुब्रा ६
फेरफार नोंदवही (फेरफार पत्रक)
[महाराष्ट्र ग्रामीण महसूल अधिकार अभिलेख आणि नोंदवही (गाव फरमे व सुस्थितीत ठेवणे) नियम, १९०१ चातील नियम १०]

गाव :- विहापूर

तालुका :- कडेगाव

जिल्हा :- सांगली

नोंदीचा अनुक्रमांक	संपादन केलेल्या अधिकाऱ्याचे स्थळ	वर्षाचा मूलांक व उपविभाग क्रमांक	अधिकार्याचे नाव , आद्याक्षरी व ग्रेड
4575	<p>फेरफाराचा प्रकार : असोदणीकृत नोंदीचा प्रकार : आदेश व हस्ताक्षरे फेरफाराचा दिनांक : 19/01/2023 माहिती मिळालेला दिनांक :- 16/01/2023 अधिकारी : महसूलदारा आदेश क्रमांक : क्र./ गौणधनिक/कवी / 706 /22 आदेश दिनांक : 08/09/2022</p> <p>कानून दफतार गट नंबर 1231/6 हा विहापूर येथील असून हा गट नंबर खाल कळ आराखड्यावरून संपादित आदेशातील खालील आदेशात दाखल वारंती 129501/- दरम्यान प्राप्त केलेल्या गौणधनिक उत्सवनेर केले असून बांधकाम वहाची रक्कम रुपये 1210835350/- इतकी रक्कम शासन खात्यात व रक्कम रुपये 7770060/- ही विलहा खनिन प्रसिद्धान निधी शासन खात्यात आदेशा मिळाल्यापासून आठ दिवसात जमा करावे व त्याची नी रक्कम जमा केली नाही बांधकाम वहाची रक्कम घेणे व जमा केली नसल्यास संबंधित 7/12 वर इतत इतक्यात या रकमेचा बोजा घडविण्यात यावा असा हा महसूलदार कडेगाव यांचा आदेश क्र./गौणधनिक/कवी/706/22 आलेला होता. त्याप्रमाणे संबंधित खालील आदेशात दाखल वारंती आदेशा दिनांक 15/11/2022 रोजी वजावण्यात आलेला असून, तेव्हापासून आजपर्यंत त्याची आचरणीय दिनांक 19/01/2023 पर्यंत सार रक्कम शासन जमा केली नाही. त्यामुळे संबंधित खालील वहाचे 7/12 चे इतत इतक्यात आदेशानुसार रक्कम रुपये 1210835350/- इतकी शासकीय गौणधनिक धरक्याची व विलहा खनिन प्रसिद्धान निधी धरक्याची रक्कम रुपये 7770060/- इतका बोजा दाखल बांधी आदेशातलाने नोंद केली असे</p> <p>दिलेले अधिकाऱ्याचे नोंदवही वजावल्याचा दि. 19/01/2023 नियम नोंद निर्णय दि. 22/01/2023</p> <p>(KANSE SHIVAJI LAXMAN) ग्राम महसूल अधिकारी विहापूर सांगली जिल्हा, कडेगाव जि. सांगली</p>	1231/6 (नंबर) एकूण :- 1	<p>वा.आधीलदार हा कडेगाव यांचेकडील आदेश क्र./ गौणधनिक/कवी / 706 /22 दिनांक : 08/09/2022 याद्वारे नोंद प्रमाणित</p> <p>(दफतर दिवस ज्ञापनाचे) पदक अधिकारी :- शाळगांव ता. : कडेगाव जि. : सांगली दि. : 22/01/2023</p>

"या प्रमाणित प्रतीसहती की म्हणून १५/- रुपये मिळाले."

दिनांक :- 23/12/2025

सांकेतिक क्रमांक :- 2735001804325000001220253890

Fnde

(गाव :- कडेगाव येथील खालील)

ग्राम महसूल अधिकारी सांगली :- विहापूर ता. :- कडेगाव जि. :- सांगली

ग्राम महसूल अधिकारी

विहापूर ता.कडेगाव

Gaav Namuna 6

Register of Mutation Entries (Mutation Table)

Rule 10 of Maharashtra Land Revenue Record of Rights and Registers (Preparation and Maintenance) Rules, 1971

Village :- Vihapur

Taluka :- Kadegaon

District :- Sangli

Registration No.	Nature of Right Acquired	Impacted S. No. & Sub Part	Name and Initials of the officer and remark
4575	<p>Mutation Category : Unregistered Entry Type : Order and document Date of Mutation: 19/01/2023 Date of Intimation: 16/01/2023 Officer: Tehsildar Order No. : Kra.Minor Minerals/Ka Vi./ 706/22 Date of Order: 08/09/2022 Order of Tehsildar, Kadegaon , no. Minor Minerals/Ka Vi./ 45/22 Order of Tehsildar, Kra.Minor Minerals/Ka Vi./ 706/22 dt: 08/09/2022 said: Gat 1231/6 mentioned in adjacent column is in Wihapur and included in the mining plan. Account holder in the Gat Aravind Maruti Yadavhas done excess excavation of 129501 brass minor mineral and is liable to pay Rs 1210835350/- in the Government account and Rs. 77700060/- in the District Minerals Foundation Fund account within 7 days of receipt of order. It is to be verified whether these amounts have been paid in the respective accounts and if not paid charge is to be created on the concerned 7/12 and other rights. The order has been served on the concerned holder Shri Aravind Maruti Yadav on 15/11/2022. He has not paid the said amounts till today, 19/01/2023, and therefore, a charge for Rs 1210835350/- for arrears of royalty payable to the Government and arrears of Rs. 77700060/- in the District Minerals Foundation Fund account has been noted as per the order.</p>	<p>1231 /6 (Approved) Total :- 1</p>	<p>Copy of order Kra./GounKhanij/ KaaVee706/22 Dt 08/09/2022 of Hon. Tehsildar, Kadegaon seen. Entry certified. (Rameshwar Trimbak Jaybhaye) Circle Officer:- Shalgaon Taluka: Kadegaon District: Sangli Dt :22/01/2023</p>

	Date of notice served on concerned persons: 19/01/2023 Date of recording mutation: 22/01/2023 (KANSE SHIVAJI LAXMAN) Village Revenue Officer, Vihapur Taluka Kadegaon Dist Sangli		
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Rs 15 received as fee for this certified copy

Dt. 23/12/2025

Code:2735001804325000001220253890

Sd/-

(Name: Komal Ramesh Kharmate)
Village Revenue Officer

Wihapur, Tal: Kadegaon , Dist Sangli

https://mahaferfar1.enlightcloud.com/DDM/Copyof Report_6D

12/23/2025

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0231-2652952
0231-2660448
Fax: 0231-2652952
Website: <http://mpcb.gov.in>
Email: rokolhapur@mpcb.gov.in



Maharashtra Pollution
Control Board, Udyog
Bhavan Building, Near
Collectorate Office,
Kolhapur - 416 002

ORANGE/S.S.I (O64)
No:- Format1.0/RO/UAN
No.0000161615/CO/2304001892

Date: 27/04/2023

To,
AK SUPPLIERS
1229, VIHAPUR
TAL. KADEGAON, DIST. SANGLI.



Sub: Granted Consent to Operate under Orange Category

Ref: Application UAN No.0000161615

Your application No.MPCB-CONSENT-0000161615 Dated 07.02.2023

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 30/04/2027
- The capital investment of the project is Rs.0.39 Crs. (As per undertaking submitted by pp)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	STONE METAL	10000	Ton/M

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	0.3	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
NA				

- Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Stone Dust	1	Ton/M	NA	Sale to Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr.No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



Jah

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Signed by: J. S. Salmkhe
Regional Officer
For and on behalf of
Maharashtra Pollution Control Board
rokothapurampcb.gov.in
2023-04-27 12:03:16 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	3000.00	TXN2303004237	27/03/2023	Online Payment
2	9000.00	TXN2304002735	20/04/2023	Online Payment

Copy to:

1. Sub-Regional Officer, MPCB, Sangli
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A) Generation - As per your application the treated effluent generation is Nil.
B) Treatment - NA
C) Disposal - NA
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.3 CMD of sewage.
B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	2.00
2.	Domestic purpose	0.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

Not Applicable

SCHEDULE-III

Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C To O	25000/-	Within 15 Days	Towards O & M of Pollution Control System & Compliance of Consent Conditions	Continuous	31.12.2027

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 34% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016, Bio Medical Waste Management Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year.
38. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016, Bio Medical Waste Management Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0231-2652952
0231-2660448
Fax: 0231-2652952
Website: <http://mpcb.gov.in>
Email: rokolhapur@mpcb.gov.in



Maharashtra Pollution
Control Board, Udyog
Bhavan Building, Near
Collectarate Office,
Kolhapur - 416 002

ORANGE/S.S.I (O64)
No:- Format1.0/RO/UAN
No.0000201336/CR/2404001754

Date: 24/04/2024

To,
M/s. ATHARV STONE CRUSHER
Survey No.1231, Vihapur ,
Tal :- Kadegaon, Dist:-Sangli .



Sub: Granted Renewal of Consent to operate with Expansion under Orange Category .

Ref: 1. Earlier Board has granted consent to operate vide No. Format1.0/RO/UAN No.0000135628/CO/2208001488 dtd. 30/08/2022 and same is valid up to 30/04/2024 .
2. Your application vide No. 0000201336 .

Your application No.MPCB-CONSENT-0000201336 Dated 04.03.2024

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The Renewal of Consent to operate with expansion is granted for a period up to 30/04/2028 .**
2. **The capital investment of the project is Rs.0.2841 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. Crs + Expansion/Increase in C.I. - Rs. Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	STONE METAL	2000	Ton/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	0.5	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
NA				

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	STONE DUST	200	Ton/M	NA	by Sale

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



Jah

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Signed by: J. S. Salunkhe
Regional Officer
For and on behalf of,
Maharashtra Pollution Control Board
rokolhapur@mpcb.gov.in
2024-04-24 15:16:12 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	4500.00	TXN2403000463	04/03/2024	Online Payment

Copy to:

1. Sub-Regional Officer, MPCB, Sangli
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A) Generation - As per your application the treated effluent generation is Nil.
B) Treatment - NA
C) Disposal - NA
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.5 CMD of sewage.
B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.50
2.	Domestic purpose	1.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

Not Applicable

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R	Rs 50,000/-	within 15 Days	Towards O & M of Pollution Control System & Compliance of Consent Conditions	Continuous	30/04/2028

**Existing BG obtained for above purpose if any, may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016, Bio Medical Waste Management Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0231-2652952
0231-2660448
Fax: 0231-2652952
Website: <http://mpcb.gov.in>
Email: rokolhapur@mpcb.gov.in



Maharashtra Pollution
Control Board, Udyog
Bhavan Building, Near
Collectorate Office,
Kolhapur - 416 002

ORANGE/S.S.I (O64)/ Rev. ORANGE/i.S./ (161)
No:- Format1.0/RO/UAN
No.0000249797/CR/2507002987

Date: 24/07/2025

To,
M/s SM SUPPLIERS,
GUT NO 1221,VIHAPUR,
TAL KADEGAON,DIST SANGLI.



Sub: Renewal of Consent to Operate.

Your application No.MPCB-CONSENT-0000249797 Dated 06.06.2025

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 28/02/2035
- The capital investment of the project is Rs.0.39 Crs. (As per C.A Certificate submitted by industry)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Stone Metal and Washed Sand	10000	Ton/M

(Without stone mining activity.)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	5.0	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	0.2	As per Schedule-I	Soaked in soak pit.

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	NA	0	As per Schedule -II

6. Non-Hazardous Wastes:

Sr. No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Mud	0	--NA--	Sale	Sale to Brick Manufacturer

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall comply with MPCB and CPCB guidelines for siting criteria and air pollution mitigation of stone crusher.
11. The applicant shall obtain permission of DISH.
12. Industry shall not use ground water without permission of CGWA.
13. The applicant shall make an application for renewal of consent 120 days prior to date of expiry of the consent. (Operate/Renewal)

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



Nikhil N. Gharat



Signed by: Mr. Nikhil N. Gharat
Regional Officer
For and on behalf of
Maharashtra Pollution Control Board
rokolhapurampcb.gov.in
2025-07-24 12:12:08 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	1500.00	TXN2506001373	07/06/2025	Online Payment

Amount of Rs 6000 from fee of Rs 7500 paid with earlier application UAN 0000231302 is considered.

Copy to:

1. Sub-Regional Officer, MPCB, Sangli
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A) As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 5.00 CMD consisting of Primary (Primary Clarifier/Primary Settling Tank), Sludge treatment (Sludge drying bed) for the treatment of 5.0 CMD of trade effluent.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
- C) NA
- D) The 100 % treated effluent shall be recycled . In no case, effluent shall find its way for gardening / outside factory premises.
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.2 CMD of sewage.
- B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<i>Sr. No.</i>	<i>Purpose for water consumed</i>	<i>Water consumption quantity (CMD)</i>
1.	Industrial Cooling, spraying in mine pits or boiler feed	7.00
2.	Domestic purpose	0.30
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	NA		0.00	-	-	NA	-

Quantitative Standards for the SPM:Suspended particulate matter shall be measured 3 to 10 meters from any process equipment of a stone crushing unit shall not exceed 600 µg/M3.

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. **A) Installation and Operations of Stone Crushing Unit:**
1. Stone crusher unit shall install adequate pollution control measures including erection of G.I./M.S. sheet cover and sprinklers before commencement of crusher.
 2. Crusher shall covered and water sprinkling system shall be provided on crusher to suppress dust generated due to material handling / loading / unloading activity.
 3. Screen classifier shall be adequately covered by G.I./M.S. sheet to prevent the emission into the atmosphere due to screening / grading activity.
 4. All conveyor belts shall be adequately covered by G.I./M.S. sheet only.
 5. Regular wetting of roads shall be carried out to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.
 6. All approach roads and ramps shall be metalled.
 7. Curtain or wall shall be provided surrounding the stone crusher.
 8. Display Board shall be provided at the entrance of the stone crusher indicating survey no., name, & address of the owner and the unit.
 9. Fine dust generated due to screening / crushing / grading shall be disposed off scientifically.
- B) Air Pollution Control Measures:**
1. Dust containment cum suppression system for the equipment i.e. main crusher / jaw crusher, vibrating screen etc. shall be provided to limit emissions as below.
 2. Construction of wind breaking walls especially at charging hopper & crushing place shall be provided to limit emissions as below.
 3. Construction of metalled roads within the premises shall be provided. Regular wetting of the ground within the premises shall be carried out.
 4. Tree plantation along the periphery inside boundary of the stone crusher premises having minimum width 5 meters, on all sides shall be developed.
 5. The foliage of the trees shall adequately cover area up to about 20 mtrs. height.

C] Miscellaneous:

1. Stone crusher unit shall strictly comply National Ambient Air Quality Standards, 2009.
2. The Project Proponent shall provide adequate water treatment and disposal facility from generated effluent from their activity. They shall comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974.
3. The project proponent shall provide adequate Air Pollution Control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981.
4. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission / effluent in excess of the standards being emitted / discharged into the environment and violation of Consent conditions and thereby causing environmental pollution.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R	25000	15 days	compliance of consent conditions	continuous	30.6.2035
2	C2R	25000	15 days	covering of conveyor belts by GI/MS sheets and carry thick plantation along the periphery	1 month	30.6.2035

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No.

BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The Industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated, 18.11.2009 as amended.

11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.

23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.

Government of Maharashtra

Village Form 7 (Table of right)

{Rules 3,5,6 & 7 of Maharashtra Land Revenue Record of Rights and Registers (Preparation and Maintenance) Rules, 1971}

Village :- Vihapur (568475)

Taluka :- Kadegaon

District :- Sangli

Survey No. and Sub Part: 1231/6

Nature of holding: Holder Category – 1 Local Name of field

Area, Unit and tax	Account Mutation No.	Name of the holder	Area	tax	Po. Kha.	Tenant, share and other rights
Unit of area Ha. Are. Sq Mtr	5128 4441	Aravind Maruti Yadav	1.00,00	0.73		Name of the Tenant and share
A. Cultivable area Rain Fed 1.00.00						Other rights Charge on the holding of Penalty for minor minerls Satish Pandurang Vetal and 5 others Minor Minerals Charge Rs.448432250/- dt. 17/01/2022(4414)(4441) Other Charge for Minor Minerals arrears of Government Rs 1210835350/- + District Minerals Foundation Fund Rs 7770060/- for Aravind (4575)
Total Cultivable Area 1.00.00						Pending mutation : No
B) Pot Kharab Area Category A Category B						No. of last mutation 4575 Date 22/01/2023
Total Pot Kharab Area 0.00.00						
चुडी किंवा विशेष आकारणी						
Old mutation no. (I) (1901)(3669)(3851)(4405)						Boundary and survey symbols

Village Form 12 (Register of Crops)

Rules 3,5,6 & 7 of Maharashtra Land Revenue Record of Rights and Registers (Preparation and Maintenance) Rules, 1971}

Village :- Vihapur (568475)

Taluka :- Kadegaon

District :- Sangli

Survey No. and Sub part : 1231/6

			Particulars of crops in the area					Land not available for cultivation		Remark
Year	Season	Account head	Crop Type	Name of crop	Irrigated	Non-irrigated	Irrigation source	Type	Area	
1	2	3	4	5	6	7	8	9	10	11
					Ha Are Sq Meter	Ha Are Sq Meter			Ha Are Sq Meter	
2023-24	Entire Year							Abandoned Mine	1.000	

Note* The above entry has been taken from mobile app

"This document is available only for Government's internal action.

It may be noted that personal use of it will entail fine / imprisonment

Date:- 22/11/2025

Sd/-

(Name: Komal Ramesh Kharmate)

Village Revenue Officer

Wihapur, Tal: Kadegaon , Dist Sangli



स्वातंत्र्याचा अमृत महोत्सव

महाराष्ट्र शासन
महसूल विभाग
तहसिल कार्यालय कडेगांव
गौणखनिज संकलन

दूरध्वनी क्र. -०२३४७-२४३१२२

ई-मेल- tahasilkadegaon२३४७@gmail.com

क्र.गौणखनिज/कावी/३३२/२४

दिनांक-२२/०६/२०२४

प्रति,

मा. जिल्हाधिकारीसो, सांगली
(महसूल शाखा)

विषय- आर.आर.सी वसुली बाबत..

संदर्भ- : इकडोल आदेश क्र. गौणखनिज/कावी/७०६/२२ दि. ०८/०९/२०२२

महोदय,

RR-500
14/08/2024

उपरोक्त विषयास अनुसरून सादर करणेत येते कि, मौजे विहापूर ता.कडेगाव येथील गट नं १२३५ मधील दगड उत्खननाबाबत रक्कम रु. १२१०८३५३५०/- (एकशे एकवीस कोटी आठ लाख पन्नास हजार तीनशे पन्नास) इतक्या रकमेचा दंड श्री अरविंद मारुती यादव रा.मेरवेवाडी, ता.कराड, जि.सातारा यांना केलेला असलेने. सदर कसुरदार यांची सर्व मालमत्ता ही सातारा जिल्ह्यातील असलेने आपलेस्तरावरून मा. जिल्हाधिकारीसो, सातारा यांचे कार्यालयास आर.आर.सी. प्रमाणे सदरची रक्कम वसुली बाबत पुढील कार्यवाहीसाठी सदर प्रस्ताव पाठविणेत यावा ही नम्र विनंती.

आपला विश्वासू

(अजित शेलार)
तहसिलदार कडेगाव

महसूल शाखा, जि. का. सांगली.
संकलन-रमीत/व.पू./विनोदी/रमाबंदी/प्रगोसन
दि. ३१ JUL 2024
लिपिक/अ.क्र./ना.नह./तहसिलदार महसूल

जिल्हाधिकारी कार्यालय, सांगली.
भा.यदती नोंदणी कक्ष
शाखा- प्र.ए. आणक क.
29 JUL 2024
क्र.प.क्र. 7203508
प्र.क./ना.क./ना./संक्र./मिडिल/अ.नि./जिल्हाधिकारी

Government of Maharashtra

Revenue Department

Tehsil Office Kadegaon

Minor Minerals Branch

Tel No. 02347-243122

email: tehsilkadegaon2347@gmail.com

Kra. Goun Khanij/Kaa Vee/ 332/24

date – 22/06/2024

To

Hon. District Collector , Sangli
(Revenue Branch)

Sub. – Recovery R.R.C.

Reference:- Order of this officeno. Goun Khanij /Kaa vee/ 706/22 Dt 08/09/2022

Sir,

It is submitted in respect of the above that a fine of Rs 121,08,35,350/- (rupees one hundred twentyone crore eight lakh thirtyfive thousand three hundred fifty) has been imposed on Shri Aravind Maruti Yadav, res Merwewadi, Tal Karad, Dist Satara. As all the property of the said defaulter is in Satara District a proposal at your level may please be sent to the office of Hon. District Collector, Satara, for further action in respect of recovery of the said amount.

Yours faithfully

(Ajit Shelar)
Tehsildar Kadegaon



जिल्हाधिकारी कार्यालय, सांगली
गौणखनिज शाखा

Email ID : sanglimining@gmail.com

क्र.मह/3/खनिज/आरआर/1876/2025

दिनांक- ३१/12/2025

प्रति,

उपविभागीय अधिकारी कडेगाव

विषय- मौजे विहापूर ता. कडेगाव येथील गट नं. 1231 मधील
अनाधिकृत उत्खननाबाबत

उपरोक्त विषयास अनुसरून, मौजे विहापूर येथील अनाधिकृत उत्खननाबाबत तत्कालीन कडेगाव तहसिलदार श्रीमती शैलजा पाटील यांनी दि. 17/01/2022 रोजी श्री. सतिश पांडुरंग वेताळ व माधुरी संतोष वेताळ रा. सुर्ली ता. कराड जि. सातारा यांना अनाधिकृत उत्खननाबाबत दंडाचे आदेश पारित केलेले आहेत. या आदेशाच्या विरुद्ध श्री. सतिश पांडुरंग वेताळ व माधुरी संतोष वेताळ रा. सुर्ली ता. कराड जि. सातारा यांनी तत्कालीन उपविभागीय अधिकारी कडेगाव यांचेकडे अपील दाखल केलेले आहे. सदर अपील तत्कालीन उपविभागीय अधिकारी कडेगाव यांनी अंशतः मान्य करून "तहसिलदार कडेगाव यांनी आदेशात नमूद केलेनुसार आदेशाच्या दिनांकापासून दोन महिन्यांमध्ये सर्व कागदपत्र तसेच कायदेशीर बाबी विचारात घेवून न्यायोचित निर्णय पारित करावा असा आदेश दि. 26/05/2022 रोजी पारित केलेला आहे. त्यानुसार तत्कालीन तहसिलदार श्रीमती शैलजा पाटील यांनी दि. 14/07/2022 व 8/9/2022 रोजी फेरचौकशी अन्वये दंडाचा आदेश पारित केलेला आहे.

प्रस्तुत प्रकरणो तत्कालीन उपविभागीय अधिकारी कडेगाव यांचेकडून सदर प्रकरणाबाबतचा अहवाल मागणी केलेला होता. त्यानुसार तत्कालीन उपविभागीय अधिकारी कडेगाव यांनी दिनांक- 24/08/2023 रोजी अहवाल सादर केलेला असून सदर अहवालाचे अवलोकन केले असता, तत्कालीन कडेगाव तहसिलदार श्रीमती शैलजा पाटील यांनी विहापूर येथील गट नं. 1231/6 वर 129501 ब्राससाठी रक्कम रु. 121,08,35,350/- व रक्कम रु. 77,70,060/- (जिल्हा खनिज प्रतिष्ठान) दंडाचे आदेश पारित केले असले तरी सदर आदेश पारित करताना सन 2020 चे उत्खननासाठी सन 2021 चे हिस्सेदार यांना मूळ गट नं. 1231 क्षेत्र 15.26 हे आर ऐवजी पोटहिस्सा गट नं. 1231/6 केवळ 1.00 हे आर क्षेत्रासाठी दंड करणे पूर्णतः चुकीचे असून या उत्खननाचा मूळ पंचनामा, जबाब, कब्जेदार यांचा कोणत्याही प्रकारचा विचार न करता डॉ. पाटील यांनी पूर्वनिर्णय करून शासनाचे वसूल होणाऱ्या रक्कमेचे नुकसान केलेले आहे असे तत्कालीन उपविभागीय अधिकारी कडेगाव यांनी कळविले आहे.

वरील वस्तुस्थितीचे अवलोकन केले असता असे दिसून येत आहे की सन 2020 मध्ये झालेले उत्खनन गट नं. 1231 मध्ये सामाईक क्षेत्र असताना उत्खनन झालेले आहे. उत्खनन झालेनंतर त्याचे पोटहिस्से पाडण्यात आलेले आहे. या पाडण्यात आलेले पोटहिस्स्याचे पूर्वलक्षी प्रभावाने त्याचा अंमल विचारात घेवून तत्कालीन तहसिलदार श्रीमती शैलजा पाटील यांनी दंडाचा फेरचौकशी आदेश पारित केलेला आहे. उत्खनन करण्यात आलेल्या गट नंबरचे पोटहिस्से हे विचारात घेवून पारित करण्यात आलेला तहसिलदार कडेगाव यांचा दंडाचा आदेश चुकीचा आहे.

तसेच मौजे विहापूर ता. कडेगाव येथील गट नं.1231 ला सन 2020 मध्ये 8 एवढ्या सहधारकांची सामाईक मालकी होती. याच काळात गट नं. 1231 मधून 1,29,501 ब्रास एवढ्या गौणखनिजाचे उत्खनन अनाधिकृतपणे झालेचे कागदपत्रावरून दिसून येते. तसेच सन 2020 मध्ये उत्खननास

सर्व सहभाषक संयुक्तरित्या उत्तरदायी आहेत अशी कायद्याची धारणा आहे. तथापि तत्कालीन तहसिलदार कडेगाव श्रीमती शैलजा पाटील यांनी सन 2021-22 मध्ये गट नं. 1231 चे अंतर्गत खातेफोड व वाटप केलं असून या वाटपास सन 2020 चा पूर्वलक्षी प्रभाव देता येत नाही. तरीदेखील तत्कालीन तहसिलदार कडेगाव श्रीमती शैलजा पाटील यांनी 2021-22 मधील वाटपास सन 2020 पासून लागू असलेल्याप्रमाणे विचारत घेवून फक्त अरविंद मारुती यादव या एका व्यक्तीला रु. 121.08 कोटी रक्कमेचा दंड केलेला आहे. प्रस्तुत प्रकरणी गट नं. 1231 मध्ये सन 2020 मध्ये उत्खनन झाले त्यावेळी श्री. अरविंद मारुती यादव हा या जमिनीमध्ये सहहिस्सेदार नव्हता. त्याने मार्च 2021 मध्ये सादर जमिनीचे नोंदणीकृत खरेदीपत्र करून गट नं. 1231 मध्ये सहहिस्सेदार झालेला आहे. यावरून असे दिसून येते की सन 2020 मध्ये उत्खनन झाले त्यावेळी सध्या दंड करणेत आलेली व्यक्ती श्री. अरविंद यादव ही या जमिनीत सहहिस्सेदार नव्हती. त्यावेळी गट नं. 1231 मध्ये 8 सह हिस्सेधारकांचो मालकी होती. त्यामुळे त्यांच्यावरही तत्कालीन तहसिलदार कडेगाव यांनी दंडात्मक कार्यवाही करणे आवश्यक होते असे प्रथमदर्शनी वाटते. त्यामुळे तत्कालीन तहसिलदार कडेगाव यांनी पारित केलेला दंडाची कार्यवाही अपूर्ण व त्रुटीपूर्ण आहे.

तरी प्रस्तुत प्रकरणी तत्कालीन तहसिलदार कडेगाव शैलजा पाटील यांनी गाणखनिजाचे दंडाबाबतचे दि. 14/07/2022 व 8/9/2022 चे आदेश महाराष्ट्र जमीन महसूल अधिनियम 1966 चे कलम 257 नुसार पुनरीक्षणमध्ये घेवून फेरचौकशी करून सुधारित आदेश पारित करावे आणि तत्कालीन कडेगाव तहसिलदार श्रीमती शैलजा पाटील यांचेविरुद्ध विभागीय चौकशीचा प्रस्ताव या कार्यालयास सादर करावा.

Ashok Kakade

(अशोक काकडे भा.प्र.से.)
जिल्हाधिकारी सांगली

Office of District Collector, Sangli

Minor Metals Branch

Email id: sanglimining@gmail.com

No. Ma Ha/3/Khanij/ RR/ 1876/2025

Dt 31/12/2025

To

Sub-Divisional Officer, Kadegaon

Subject:- Unauthorised excavation in Gat no. 1231 at Mouje Wihapur, Tal Kadegaon

In respect of the above, the then Tehsildar, Kadegaon Dr Shailaja Patil has passed order on 17/01/2022 levying penalty on Shri Satish Pandurang Vetal and Madhuri Santosh Vetal , res Surli, Taluka Karad, Dist Satara for unauthorised excavation at Mouje Wihapur. Shri Satish Pandurang Vetal and Madhuri Santosh Vetal , res Surli, Taluka Karad, Dist Satara have made appeal to the then Sub Divisional Officer Kadegaon. The said appeal has been partially upheld by the then Sub Divisional Officer Kadegaon and passed order on 26/05/2022 directing Tehsildar Kadegaon to consider all documents and legal aspects and pass just and equitable decision within two months. Accordingly, the then Tehsildar Kadegaon Dr Shailaja Patil has passed penalty orders on 14/07/2022 and 08/09/2022 after re enquiry.

A report on this matter was asked for from the then Sub Divisional Officer Kadegaon. Accordingly, the then Sub Divisional Officer Kadegaon has submitted report on 24/08/2023. It is observed from the said order that, the then Tehsildar Kadegaon Smt Shailaja Patil has passed penalty orders in respect of 129501 brass directing payment of Rs 121,08,35,350/- and Rs 77,70,060/- (District Minerals Foundation). The then Sub Divisional Officer Kadegaon has informed that it is completely wrong to levy penalty for only 1.00 Ha Are area on part owners in 2021 for Gat 1231/6 instead of for excavation in 2020 in entire area of 15.26 Ha Are. The then Sub Divisional Officer Kadegaon has said Dr Patil has not taken into account the original panchanama, submissions and holders and caused pre planned revenue loss to the government.

In view of the aforesaid facts it is observed that excavation in year 2020 was done when the area in Gat No. 1231 . The Gat was sub divided after the excavation had been done. The then Tehsildar Dr Patil has passed penalty order based on sub division of the Gat with retrospective effect. Order for penalty by the then Tehsildar Kadegaon considering excavation in sub parts of the Gat No. is wrong.

There were 8 joint owners of Gat No. 1231 at Mouje Wihapur, Tal Kadegaon in 2020. According to documents available unauthorized excavation of 129,501 brass has been done in the same period in Gat 1231. The legal position is all joint owners are jointly responsible for excavation in year 2020. The then Tehsildar Dr Patil has given effect to internal division of Gat No. 1231 in 2021-22. This division can not be given retrospective effect from year 2020. In spite of this the then Tehsildar Dr Shailaja Patil has considered the division of 2021-22 effective from year 2020 and imposed fine of Rs 121.08 crore on only one person Aravind Maruti Jadhav . In this matter Aravind Maruti Jadhav was not a part owner of land Gat 1231 in year 2020. He has purchased land in Gat No. 1231 in March 2021 under a register purchase deed. It is observed from the above that Aravind Maruti Jadhav –

who has been fined - was not a part owner of land in Gat 1231 in year 2020 when excavation took place. There were 8 joint owners of Gat No. 1231 at that time. It is felt prima facie that the then Tehsildar should have taken penal action on all of them. The penalty order passed by the then Tehsildar is incomplete and faulty.

Therefore, penalty orders dt 14/07/2022 and 08/09/2022 in respect of minor mineral excavation, passed by the then Tehsildar Dr Shailaja Patil be put under review as per Section 257 of Maharashtra Land Revenue Act 1966 and amended orders be passed after re enquiry and a proposal for departmental enquiry of the then Tehsildar Kadegaon Dr Shailaja Patil be put up to this office.

(Ashok Kakade , I.A.S.)
Collector, Sangli